

Para 4.7 Decision(DRAFT)

The Meeting No.45/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 02.02.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri A.K. Sinha, Asstt. Director, Pharmexcil
6. Shri Shyam Lal, FTDO

1	Case No.:26/7/83-ALC1/2006	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Rejected
	HQ File :01/83/050/00095/AM07/	RLA File :07/24/040/00046/AM07/	Lic.No/Date:0710044550 26.04.2006	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details vide letter dated 03.12.2009 followed by reminder dated 23.12.2009, but no reply has been received and norms can not be fixed in absence of the required technical information. It was, therefore, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

2	Case No.:17/19/83-ALC1/2006	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/83/050/00438/AM07/	RLA File :04/24/040/00138/AM07/	Lic.No/Date:0410082941 19.07.2006		
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. 35011/229/2006-PI-III dated 03.05.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	2-(Methyl-2-Pyridinylamino)	1 kg.	1.	2-Chloropyrine	1.03 kg

Ethanol	2.	2-Methyl Amino Ethanol	2.80 kg
RA concerned may take further necessary action as per above decision of NC.			

3	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved									
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007										
	Decision :Committee considered case as per agenda and observed that this is an old case and inspite of repeated reminders, technical comments are not forthcoming from Ministry of Food Processing Industry. It was, therefore, in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Vitamin-Mineral Food Supplement "Sprinkle", 1 gm pack</td><td>5375000 Nos.</td><td>1.</td><td>Descote Ferrous Fumerate 60% Ultra</td><td>371.6 kg with accountability in export product</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Vitamin-Mineral Food Supplement "Sprinkle", 1 gm pack	5375000 Nos.	1.	Descote Ferrous Fumerate 60% Ultra
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Vitamin-Mineral Food Supplement "Sprinkle", 1 gm pack	5375000 Nos.	1.	Descote Ferrous Fumerate 60% Ultra	371.6 kg with accountability in export product									

4	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved									
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007										
	Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>L-(+)-Selenomethionine</td><td>1 Kg.</td><td>1.</td><td>L-Methionine</td><td>2.5 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	L-(+)-Selenomethionine	1 Kg.	1.	L-Methionine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
L-(+)-Selenomethionine	1 Kg.	1.	L-Methionine	2.5 kg									

5	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

6	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:02.03.2010
	Decision :Committee considered case as per agenda and observed that RA has been requested to confirm regarding issuance of Scomet licence to the firm, but no reply has been received. It was, therefore, decided to remind RA and defer the case for 02.03.2010.			

7	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:16.03.2010
	Decision : Committee decided to defer case for 16.03.2010 for comments of Department of Pharmaceuticals.			

8	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	
	Decision :Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

9	Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

10	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:16.03.2010
	Decision : Committee decided to defer case for 16.03.2010 for comments of Department of Pharmaceuticals.			

11	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda and observed that the matter had been referred to Ministry of Environment and Forests for obtaining 'NOC' with			

regard to importability of Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant). Earlier in NC Meeting No.52/82 held on 17.03.2009, the representatives of Chemical Division of C&PC, Department of Pharmaceuticals and DIPP present in the meeting were consulted and they explained that the said gas is a replacement of P-11 and P-12 Gases (ODS Gases) and is not falling under the ambit of Ozone Depleting Substances (Regulation) Rules, 2000 of Ministry of Environment and Forests and there is no need to obtain NOC from Ministry of Environment and Forests. The cases The cases of the similar export product and inputs were approved by NC in the said meeting.

After detailed deliberations, Committee decided to call for the representative of the firm for personal hearing before the Committee in its 49/82 meeting scheduled to be held on 02.03.2010 advising them to bring along the declaration that “Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)” is not falling under the ambit of Ozone Depleting Substances (Regulation) Rules, 2000 of Ministry of Environment and Forests. Accordingly, case was deferred for 02.03.2010.

12	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:16.03.2010
	Decision : Committee decided to defer case for 16.03.2010 for comments of Department of Pharmaceuticals.			

13	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:16.03.2010
	Decision : Committee decided to defer case for 16.03.2010 for comments of Department of Pharmaceuticals.			

14	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:16.03.2010
	Decision : Committee decided to defer case for 16.03.2010 for comments of Department of Pharmaceuticals.			

15	Case No.:2/11/85-ALC3/2008		Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/85/050/00086/AM09/		RLA File :09/24/040/00079/AM09/	Lic.No/Date:0910034354 19.06.2008	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/08 meeting held on 11.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine		1 Kg.	1.	5-Methyl Uridine	2.597 kg
			2.	N-Methyl Morpholine	1.23 kg

3.	Methane Sulfonyl Chloride	2.40 kg
4.	Acetic Acid	0.49 kg
5.	N-Methyl Pyrrolidinone	1.40 kg
6.	Dimethyl formamide	1.13 kg
7.	Ethyl Acetate	5.87 kg
8.	Acetone	2.24 kg
9.	Iso Propyl Alcohol	1.75 kg
10.	Activated Carbon	0.10 kg

RA concerned may take further necessary action as per above decision of NC.

16	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda and observed that inspite repeated reminders, technical comments are not forthcoming from DC(MSME). It was, therefore, decided to forward a copy of application to Department of Pharmaceuticals for examination and comments. Accordingly, case was deferred for 02.03.2010.			

17	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date:02.03.2010
	Decision : Committee decided to forward a copy of application alongwith a copy of reply of firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 02.03.2010.			

18	Case No.:11/19/82-ALC4/2008	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00787/AM09/	RLA File :03/95/040/00350/AM09/	Lic.No/Date:0310479369 18.07.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

19	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/208/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as			

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 4-Amino-2-Methoxy-5-Thiocyanate Benzoate	1 Kg.	1.	Meta Amino Phenol	1.29 kg
		2.	Potassium Carbonate	1.448 kg
		3.	Acetone	0.22 kg
		4.	Dimethyl Sulphate	0.986 kg
		5.	Ammonium Thiocyanate	0.363 kg
		6.	Hydrogen Peroxide	0.464 kg

RA concerned may take further necessary action as per above decision of NC.

20	Case No.:20/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00883/AM09/	RLA File :08/24/040/00070/AM09/	Lic.No/Date:0810073981 14.08.2008	

Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2007-PI-III dated 14.08.2007 alongwith enclosures and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzonatate 100 mg Capsules	1 Million	1.	Benzonate	102 kg
		2.	Gelatin NF	168 kg
		3.	Glycerin USP	24 kg
		4.	Noncrystallizing Sorbitol Solution NF	72 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	33 MM White PP Screw Cap	-do-
Benzonatate 200 mg Capsules	1 million	1.	Benzonate	204 kg
		2.	Gelatin NF	231 kg
		3.	Glycerin USP	33 kg
		4.	Noncrystallizing Sorbitol Solution NF	99 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy

		7.	75 CC White HDPE Round Bottle	-do-
		8.	33 MM White PP Screw Cap	-do-
RA concerned may take further necessary action as per above decision of NC.				

21

Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/153/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Salmeterol Xinafoate	1 Kg.	1.	1-Hydroxy-2-Naphthoic Acid	1.00 kg
		2.	Tetrahydrofuran (THF)	8.427 kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:7/41/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01447/AM09/	RLA File :04/24/040/00138/AM09/	Lic.No/Date:0410098239 28.08.2008	Defer Date:02.03.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/166/2009-PI-III dated 12.11.2009, decided to call for the following information/documents from firm.			
	1. Technical justification alongwith copy of relevant published literature in support of the yields envisaged in the reactions. 2. Requirement and recovery of solvents used in the process.			
	Accordingly, case was deferred for 02.03.2010.			

23	Case No.:10/41/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01450/AM09/	RLA File :09/24/040/00199/AM09/	Lic.No/Date:0910035198 01.09.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

24	Case No.:19/26/82-ALC4/2008		Party Name:R L FINE CHEM		Meet No/Date:45/82-ALC4/2009		Status:Case
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			02.02.2010	Deferred
	HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:02.03.2010
Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.				

25	Case No.:15/28/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01064/AM09/	RLA File :07/24/040/00340/AM09/	Lic.No/Date:0710060093 24.09.2008	
Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.				

26	Case No.:28/28/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01077/AM09/	RLA File :09/24/040/00204/AM09/	Lic.No/Date:0910035464 29.09.2008	Defer Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.				

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Case No.:29/28/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01078/AM09/	RLA File :09/24/040/00237/AM09/	Lic.No/Date:0910035465 29.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/10/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2S-1-Tetra hydropyrimid-2-Only-3-Methylbutanoic Acid	1 Kg.	1.	L-Valine	1.11 kg
		2.	Acrylo Nitrile	1.00 kg
		3.	Methyl Chloro Formate	1.43 kg
		4.	Methanol	7.60 kg
		5.	Methylene Dichloride	10.44 kg
		6.	Iso propyl Alcohol	6.31 kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:21/29/82-ALC4/2008	Party Name:MECK PHARMACEUTICALS AND	Meet No/Date:45/82-ALC4/2009	Status:Case
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	CHEMICALS PVT.LTD.	02.02.2010	Approved
HQ File :01/82/050/01103/AM09/	RLA File :08/24/040/00107/AM09/	Lic.No/Date:0810075122 01.10.2008	
Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

29	Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008	Defer Date:02.03.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/210/2009-PI-(Norms) dated 20.01.2010, decided to call for the following information from firm. 1. Percentage yield on molecule basis for the entire manufacturing process. 2. The consumption coefficients claimed by you does not match with sistobiomatric balance furnished. 3. Copy of Drug Manufacturing Licence for Gemcitabin Hydrochloride. Accordingly, the case was deferred for 02.03.2010.			

30	Case No.:33/41/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved									
	HQ File :01/82/050/01473/AM09/	RLA File :07/24/040/00371/AM09/	Lic.No/Date:0710060370 10.10.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/195/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>[4-(4-Methyl-1-Piperazinyl) Methyl Benzoyl Chloride Dihydrochloride (IME-05)</td><td>1 Kg.</td><td>1.</td><td>4-{{4-Methyl-1-Piperazinyl}} Benzoic Acid Dihydrochloride</td><td>0.944 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	[4-(4-Methyl-1-Piperazinyl) Methyl Benzoyl Chloride Dihydrochloride (IME-05)	1 Kg.	1.	4-{{4-Methyl-1-Piperazinyl}} Benzoic Acid Dihydrochloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
[4-(4-Methyl-1-Piperazinyl) Methyl Benzoyl Chloride Dihydrochloride (IME-05)	1 Kg.	1.	4-{{4-Methyl-1-Piperazinyl}} Benzoic Acid Dihydrochloride	0.944 kg									

31	Case No.:60/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda and observed that the matter had been referred to Ministry of Environment and Forests for obtaining 'NOC' with			

regard to importability of Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant). Earlier in NC Meeting No.52/82 held on 17.03.2009, the representatives of Chemical Division of C&PC, Department of Pharmaceuticals and DIPP present in the meeting were consulted and they explained that the said gas is a replacement of P-11 and P-12 Gases (ODS Gases) and is not falling under the ambit of Ozone Depleting Substances (Regulation) Rules, 2000 of Ministry of Environment and Forests and there is no need to obtain NOC from Ministry of Environment and Forests. The cases The cases of the similar export product and inputs were approved by NC in the said meeting.

After detailed deliberations, Committee decided to call for the representative of the firm for personal hearing before the Committee in its 49/82 meeting scheduled to be held on 02.03.2010 advising them to bring along the declaration that “Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)” is not falling under the ambit of Ozone Depleting Substances (Regulation) Rules, 2000 of Ministry of Environment and Forests. Accordingly, case was deferred for 02.03.2010.

32	Case No.:12/31/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01169/AM09/	RLA File :09/24/040/00235/AM09/	Lic.No/Date:0910035680 17.10.2008	
	Decision : Withdrawn as case has already been approved by NC in 32/82 meeting held on 03.11.2009.			

33	Case No.:4/31/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01161/AM09/	RLA File :03/94/040/00851/AM08/	Lic.No/Date:0310490762 17.10.2008	Defer Date:02.03.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 02.03.2010.			

34	Case No.:9/31/82-ALC4/2008	Party Name:SYMED LABS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01166/AM09/	RLA File :09/24/040/00286/AM09/	Lic.No/Date:0910035677 17.10.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

35	Case No.:2/32/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01177/AM09/	RLA File :03/94/040/00998/AM08/	Lic.No/Date:0310491143 20.10.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

36	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145	Defer

		20.10.2008	Date:02.03.2010
Decision :Committee decided to defer case for 02.03.2010 for comments of PC Div. of Deptt. Of C&PC.			

37

Case No.:6/32/82-ALC4/2008	Party Name:KRISHNA CHEMICAL INDUSTRIES	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01181/AM09/	RLA File :34/24/040/00136/AM09/	Lic.No/Date:3410022579 21.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/194/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Amino Phthalide	1 Kg.	1.	4 Nitro Phthalimide	1.43 kg
		2.	Zinc Dust	0.58 kg
		3.	Dimethyl Formamide	0.18 kg
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Rejected
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	
	Decision :Withdrawn as the case has already been closed by NC in 36/82 meeting held on 01.09.2009.			

39	Case No.:22/32/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Transferred
	HQ File :01/82/050/01197/AM09/	RLA File :05/24/040/00431/AM09/	Lic.No/Date:0510229891 23.10.2008	
	Decision :Case has already been transferred to NC-VII.			

40	Case No.:27/32/82-ALC4/2008	Party Name:GLAND PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01202/AM09/	RLA File :09/24/040/00084/AM09/	Lic.No/Date:0910035732 24.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

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41	Case No.:37/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01212/AM09/	RLA File :05/24/040/00465/AM09/	Lic.No/Date:0510229949 24.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

42	Case No.:38/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01213/AM09/	RLA File :05/24/040/00466/AM09/	Lic.No/Date:0510229951 24.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

43	Case No.:10/33/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01226/AM09/	RLA File :03/95/040/00306/AM08/	Lic.No/Date:0310492305 31.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 38/82 meeting held on 15.12.2009.			

44	Case No.:9/33/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01225/AM09/	RLA File :03/95/040/00305/AM08/	Lic.No/Date:0310492297 31.10.2008	
	Decision : : Withdrawn as the case has already been approved by NC in its 30/82 meeting held on 20.10.2009.			

45

Case No.:26/33/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/01242/AM09/	RLA File :09/24/040/00303/AM09/	Lic.No/Date:0910035860 06.11.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/95/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(1R,2S,5R) Menthyl-5S-(Cytosine-1-YL)-1,3-Oxathiolane-2R-Carboxylate/CME Compound	1 Kg.	1.	Glyoxalic Acid	0.45 kg
		2.	Cyclohexane	0.773 kg
		3.	Toluene	1.167 kg
		4.	2,5-Dihydroxy-1,4-Dithiane	0.365 kg

	5.	TEA	0.67 kg
	6.	N-Hexane	2.553 kg
	7.	Methylene Dichloride	4.447 kg
	8.	Dimethyl Formamide	0.260 kg
	9.	Cytosine	0.455 kg
	10.	Hexamethyl Disilazane	0.75 kg

RA concerned may take further necessary action as per above decision of NC.

46	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

47	Case No.:3/34/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01246/AM09/	RLA File :08/24/040/00159/AM09/	Lic.No/Date:0810075840 07.11.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

48	Case No.:5/35/82-ALC4/2008	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01261/AM09/	RLA File :03/94/040/00689/AM09/	Lic.No/Date:0310493655 11.11.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

49	Case No.:11/35/82-ALC4/2008	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Rejected
	HQ File :01/82/050/01267/AM09/	RLA File :07/24/040/00441/AM09/	Lic.No/Date:0710061011 12.11.2008	
	Decision : Withdrawn as the case has already been rejected by NC in its 26/82 meeting held on 22.09.2009.			

50	Case No.:15/41/82-ALC4/2008	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01455/AM09/	RLA File :03/95/040/00796/AM08/	Lic.No/Date:0310494005	

		12.11.2008	
Decision :Withdrawn as Case has already been approved by NC in 34/82 meeting held on 17.11.2009.			

51	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:02.03.2010
	Decision : Committee decided to remind DC(MSME) for their comments. Accordingly, the case was deferred for 02.03.2010.			

52	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Ministry of FPI.			

53	Case No.:2/36/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01288/AM09/	RLA File :03/95/040/00674/AM09/	Lic.No/Date:0310494806 19.11.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 32/82 meeting held on 03.11.2009.			

54	Case No.:30/35/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01286/AM09/	RLA File :07/24/040/00460/AM09/	Lic.No/Date:0710061156 19.11.2008	Defer Date:02.03.2010
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2007-Ch.II dated 17.07.2009, has called for the following information from the firm. 1. Chemical name of each export product, 2. Chemical name of Guaiacwood Oil. 3. Details of manufacturing process of each item with chemical equations, molecular formula and molecular weights. 4. Yield obtained in each step supported with authentic technical literature. 5. CA certificate certifying the production of export item achieved by them for the last three years and corresponding consumption of different raw materials. It was, therefore, decided to remind the firm to furnish the above information. Accordingly, case was deferred for 02.03.2010.			

55	Case No.:9/36/82-ALC4/2008	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:45/82-ALC4/2009	Status:Case
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			02.02.2010	Approved
	HQ File :01/82/050/01295/AM09/	RLA File :31/24/040/00215/AM09/	Lic.No/Date:3110036143 20.11.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

56	Case No.:11/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01330/AM09/	RLA File :07/24/040/00477/AM09/	Lic.No/Date:0710061336 26.11.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

57	Case No.:12/37/82-ALC4/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01331/AM09/	RLA File :08/24/040/00172/AM09/	Lic.No/Date:0810076282 27.11.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

58	Case No.:14/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01333/AM09/	RLA File :07/24/040/00470/AM09/	Lic.No/Date:0710061378 27.11.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

59	Case No.:23/37/82-ALC4/2008	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01342/AM09/	RLA File :03/94/040/00775/AM09/	Lic.No/Date:0310496208 02.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

60	Case No.:28/37/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01347/AM09/	RLA File :05/24/040/00562/AM09/	Lic.No/Date:0510231994 02.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

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61	Case No.:29/37/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01348/AM09/	RLA File :05/24/040/00566/AM09/	Lic.No/Date:0510231995 02.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

62	Case No.:4/38/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved									
	HQ File :01/82/050/01353/AM09/	RLA File :09/24/040/00337/AM09/	Lic.No/Date:0910036194 04.12.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/107/2008/Ch.II dated 01.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Allantoin (Powder) (C₄H₆N₄O₃)</td><td>1kg.</td><td>1.</td><td>Glyoxylic Acid 50% (Liquid)</td><td>1.28 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	Allantoin (Powder) (C ₄ H ₆ N ₄ O ₃)	1kg.	1.	Glyoxylic Acid 50% (Liquid)
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed									
Allantoin (Powder) (C ₄ H ₆ N ₄ O ₃)	1kg.	1.	Glyoxylic Acid 50% (Liquid)	1.28 kg									

63	Case No.:6/38/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01355/AM09/	RLA File :03/94/040/00763/AM09/	Lic.No/Date:0310496492 04.12.2008	
	Decision :Withdrawn as Case has already been approved by NC in 32/82 meeting held on 03.11.2009.			

64	Case No.:16/38/82-ALC4/2008	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved									
	HQ File :01/82/050/01365/AM09/	RLA File :03/95/040/00621/AM09/	Lic.No/Date:0310496924 08.12.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/196/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Citalopram Tablet 10 mg</td><td>1 No..</td><td>1.</td><td>Citalopram Hydrobromide</td><td>12.49 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Citalopram Tablet 10 mg	1 No..	1.	Citalopram Hydrobromide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Citalopram Tablet 10 mg	1 No..	1.	Citalopram Hydrobromide	12.49 mg									

	Citalopram Tablet 20 mg	1 No.	1.	Citalopram Hydrobromide	24.98 mg
RA concerned may take further necessary action as per above decision of NC.					

65	Case No.:20/38/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01369/AM09/	RLA File :05/24/040/00574/AM09/	Lic.No/Date:0510232237 08.12.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

66	Case No.:16/39/82-ALC4/2008	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01386/AM09/	RLA File :34/24/040/00162/AM09/	Lic.No/Date:3410022880 10.12.2008	Defer Date:02.03.2010
	Decision :Committee decided to remind Jt. DGFT, Vadodara to confirm regarding obtaining the Scomet licences by the firm. Accordingly, case was deferred for 02.03.2010.			

67	Case No.:17/39/82-ALC4/2008	Party Name:CHEMOLUTIONS CHEMICALS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Rejected
	HQ File :01/82/050/01387/AM09/	RLA File :03/94/040/00844/AM09/	Lic.No/Date:0310497153 10.12.2008	
	Decision : Withdrawn as the case has already been rejected by NC in 32/82 meeting held on 03.11.2010.			

68	Case No.:18/39/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01388/AM09/	RLA File :03/94/040/00826/AM09/	Lic.No/Date:0310497164 10.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 39/82 meeting held on 22.12.2009.			

69	Case No.:13/39/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01383/AM09/	RLA File :05/24/040/00527/AM09/	Lic.No/Date:0510232365 11.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

70	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009	Status:Case Deferred
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		02.02.2010	
HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Ministry of E&F.			

71	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

72	Case No.:46/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved															
	HQ File :01/82/050/01416/AM09/	RLA File :09/24/040/00352/AM09/	Lic.No/Date:0910036323 16.12.2008																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/189/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Levetiracetam</td><td rowspan="3">1 kg.</td><td>1.</td><td>(S)-2 Amino Butyramide Hcl</td><td>0.95 kg</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>5.94 kg</td></tr> <tr> <td>3.</td><td>Caustic Potash Flakes</td><td>1.85 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Levetiracetam	1 kg.	1.	(S)-2 Amino Butyramide Hcl	0.95 kg	2.	Methylene Chloride	5.94 kg	3.	Caustic Potash Flakes
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Levetiracetam	1 kg.	1.	(S)-2 Amino Butyramide Hcl	0.95 kg															
		2.	Methylene Chloride	5.94 kg															
		3.	Caustic Potash Flakes	1.85 kg															

73	Case No.:47/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved															
	HQ File :01/82/050/01417/AM09/	RLA File :09/24/040/00355/AM09/	Lic.No/Date:0910036324 16.12.2008																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/189/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Levetiracetam</td><td rowspan="3">1 kg.</td><td>1.</td><td>(S)-2 Amino Butyramide Hcl</td><td>0.95 kg</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>5.94 kg</td></tr> <tr> <td>3.</td><td>Caustic Potash Flakes</td><td>1.85 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Levetiracetam	1 kg.	1.	(S)-2 Amino Butyramide Hcl	0.95 kg	2.	Methylene Chloride	5.94 kg	3.	Caustic Potash Flakes
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Levetiracetam	1 kg.	1.	(S)-2 Amino Butyramide Hcl	0.95 kg															
		2.	Methylene Chloride	5.94 kg															
		3.	Caustic Potash Flakes	1.85 kg															

RA concerned may take further necessary action as per above decision of NC.

74	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Rejected
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	
	Decision : Committee considered case as per agenda and observed that the firm during personal hearing in meeting No.36/82 held on 01.12.2009 has promised to furnish the detailed information regarding name of import items and the export product, but the same has not been received and norms can not be fixed in absence of required information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

75	Case No.:11/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01430/AM09/	RLA File :05/24/040/00568/AM09/	Lic.No/Date:0510232764 17.12.2008	
	Decision :Withdrawn as Case has already been approved by NC in 34/82 meeting held on 17.11.2009.			

76	Case No.:8/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01427/AM09/	RLA File :03/94/040/00873/AM09/	Lic.No/Date:0310498344 17.12.2008	
	Decision : Withdrawn as Case has already been approved by NC in 34/82 meeting held on 17.11.2009.			

77	Case No.:14/42/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01492/AM09/	RLA File :22/24/040/00056/AM09/	Lic.No/Date:2210008531 24.12.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

78	Case No.:35/41/82-ALC4/2008	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved
	HQ File :01/82/050/01475/AM09/	RLA File :22/24/040/00055/AM09/	Lic.No/Date:2210008528 24.12.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

79	Case No.:3/42/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01481/AM09/	RLA File :08/24/040/00193/AM09/	Lic.No/Date:0810077034 30.12.2008	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

80

Case No.:4/42/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/01482/AM09/	RLA File :22/24/040/00053/AM09/	Lic.No/Date:2210008550 30.12.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/184/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Bacampicillin Hcl	1kg.	1.	Pencillin G Potassium	2.791 BOU
		2.	1-Chlorethyl Epherylthyl Carbonate	0.8575 kg
		3.	D-Alpha Phenyl Glycin Base	0.7045 kg
		4.	Ethyl Aceto Acetate	0.687 kg
		5.	Enzyme	1.45 gm
		6.	Ethyl Acetate	3.98 kg
		7.	Iso propyl Alcohol	0.32 kg
		8.	Methylene Chloride	1.968 kg
		9.	Methyl Acetoacetate	0.636 kg
		10.	N,N-Dimethylacetamide	2.84 kg
		11.	N-Butyl Acetate	2.00 kg
		12.	Pivaloyl Chloride	0.55 kg

		13.	Triethyl Amine	0.036 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

81	Case No.:7/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01485/AM09/	RLA File :05/24/040/00623/AM09/	Lic.No/Date:0510233580 30.12.2008	
	Decision :Withdrawn as Case has already been approved by NC in 34/82 meeting held on 17.11.2009.			

82

Case No.:20/42/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01498/AM09/	RLA File :09/70/040/00215/AM09/	Lic.No/Date:0910036571 05.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/242/2009-PI-(Norms) dated 15.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DFTA	1 Kg.	1.	1,3 DFB	0.645 kg
		2.	4 Amino 1,2,4 Trizole	0.47 kg
		3.	Methylene Dichloride	1.60 kg
RA concerned may take further necessary action as per above decision of NC.				

83

Case No.:21/42/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/01499/AM09/	RLA File :09/24/040/00357/AM09/	Lic.No/Date:0910036573 05.01.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/208/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 4-Amino-2-Methoxy-5-Thiocyanate Benzoate	1 Kg.	1.	Meta Amino Phenol	1.29 kg
		2.	Potassium Carbonate	1.448 kg
		3.	Acetone	0.22 kg
		4.	Dimethyl Sulphate	0.986 kg

		5.	Ammonium Thiocyanate	0.363 kg
		6.	Hydrogen Peroxide	0.464 kg
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.:23/42/82-ALC4/2008	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01501/AM09/	RLA File :03/94/040/00905/AM09/	Lic.No/Date:0310501128 05.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

85	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

86	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

87	Case No.:29/42/82-ALC4/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01507/AM09/	RLA File :03/94/040/00316/AM09/	Lic.No/Date:0310501151 05.01.2009	
	Decision :Withdrawn as Case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

88	Case No.:23/43/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01532/AM09/	RLA File :05/24/040/00656/AM09/	Lic.No/Date:0510234079 06.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 38/82 meeting held on 15.12.2009.			

89	Case No.:13/43/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01522/AM09/	RLA File :31/24/040/00273/AM09/	Lic.No/Date:3110036930 07.01.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

90	Case No.:17/43/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01526/AM09/	RLA File :03/94/040/00899/AM09/	Lic.No/Date:0310501723 07.01.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

91

Case No.:10/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01545/AM09/	RLA File :03/94/040/00538/AM09/	Lic.No/Date:0310502325 13.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/215/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 43%	1 Kg.	1.	Clarithromycin	0.4343 kg
		2.	Acetone	1.6565 kg
		3.	Acrypol 934	0.391 kg
		4.	Triethyl Citrate	0.0434 kg
		5.	Liquor Ammonia	0.012 kg
RA concerned may take further necessary action as per above decision of NC.				

92	Case No.:25/43/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01534/AM09/	RLA File :02/24/040/00248/AM09/	Lic.No/Date:0210122139 13.01.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC (PC Div.)			

93	Case No.:7/44/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
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HQ File :01/82/050/01542/AM09/	RLA File :03/94/040/00931/AM09/	Lic.No/Date:0310502289 13.01.2009
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/210/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Formyl-Hexamethylenimin Dimethylacetal (NFHDA)	1 Kg.	1.	Homopiperidine [Dytek(R) Hexamethyleneimine (HMI)	1.16 kg
		2.	Formic Acid	0.54 kg
		3.	Dimethyl Sulphate	1.04 kg
		4.	Sodium Methoxide	0.44 kg
		5.	Methanol	1.11 kg

RA concerned may take further necessary action as per above decision of NC.

94

Case No.:9/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01544/AM09/	RLA File :03/94/040/00537/AM09/	Lic.No/Date:0310502324 13.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/215/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5%	1 Kg.	1.	Clarithromycin	0.2778 kg
		2.	Acetone	1.053 kg
		3.	Acrypol 934	0.4167 kg
		4.	Triethyl Citrate	0.0278 kg
		5.	Liquor Ammonia	0.0056 kg
RA concerned may take further necessary action as per above decision of NC.				

95	Case No.:4/44/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01539/AM09/	RLA File :09/24/040/00385/AM09/	Lic.No/Date:0910036721 15.01.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/191/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as			

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)-2-Ethoxy-4-(2-(3-Methyl-1-(2-(Piperidin-1-YL)Phenyl)Butylamino)-2-Oxoethyl)Benzoic Acid [Repaglinide]	1 Kg.	1.	(S)-3-Methyl-1-(2-(Piperidin-1-YL)Phenyl)Butan-1-Amine “[(S)-2-Piperidine Phenyl-Isopentaneamine]	0.925 kg
		2.	2-(3-Ethoxy-4-(Ethoxycarbonyl)Phenyl) Acetic Acid “[Carbonyl Phenyl Acetic Acid]”	0.95 kg
		3.	N,N-Dicyclohexyl Carbodiimide	0.90 kg
		4.	Toluene	2.42 kg

RA concerned may take further necessary action as per above decision of NC.

96	Case No.:5/44/82-ALC4/2008	Party Name:SATYA DEEPTA PHARMACEUTICALS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01540/AM09/	RLA File :09/24/040/00350/AM09/	Lic.No/Date:0910036722 15.01.2009	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/217/2009-PI-(Norms) dated 01.02.2010, decided to call for the following information from the firm. 1. Complete chemical reaction indicating molar weight of each import of output material and % yield on molar basis. 2. Material balance for the entire process. 3. Requirement and recovery of solvents at each step of manufacturing process. Accordingly, case was deferred for 02.03.2010.			

97	Case No.:26/44/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved															
	HQ File :01/82/050/01561/AM09/	RLA File :22/24/040/00059/AM09/	Lic.No/Date:2210008587 16.01.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="3">Ceftriaxone Sodium Sterile</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Ceftriaxone Sodium (Non Sterile)</td><td>1.04 kg</td></tr> <tr> <td>2.</td><td>Acetone</td><td>1.72 kg</td></tr> <tr> <td>3.</td><td>Eno Carbon</td><td>51.66 gm</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg	2.	Acetone	1.72 kg	3.	Eno Carbon
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg															
		2.	Acetone	1.72 kg															
		3.	Eno Carbon	51.66 gm															

RA concerned may take further necessary action as per above decision of NC.

98	Case No.:21/44/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																								
	HQ File :01/82/050/01556/AM09/	RLA File :05/24/040/00663/AM09/	Lic.No/Date:0510234650 19.01.2009																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Sertraline Hcl</td><td rowspan="6">1 Kg.</td><td>1.</td><td>(R) Mandelic Acid</td><td>0.392 kg</td></tr> <tr> <td>2.</td><td>4-3" 4"-Dichlorophenyl)1-Tetralone</td><td>3.27 kg</td></tr> <tr> <td>3.</td><td>Activated Carbon</td><td>0.029 kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>2.50 kg</td></tr> <tr> <td>5.</td><td>Palladium Metal</td><td>0.80 gm</td></tr> <tr> <td>6.</td><td>Toluene</td><td>2.50 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sertraline Hcl	1 Kg.	1.	(R) Mandelic Acid	0.392 kg	2.	4-3" 4"-Dichlorophenyl)1-Tetralone	3.27 kg	3.	Activated Carbon	0.029 kg	4.	Methanol	2.50 kg	5.	Palladium Metal	0.80 gm	6.	Toluene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Sertraline Hcl	1 Kg.	1.	(R) Mandelic Acid	0.392 kg																								
		2.	4-3" 4"-Dichlorophenyl)1-Tetralone	3.27 kg																								
		3.	Activated Carbon	0.029 kg																								
		4.	Methanol	2.50 kg																								
		5.	Palladium Metal	0.80 gm																								
		6.	Toluene	2.50 kg																								

99	Case No.:22/44/82-ALC4/2008	Party Name:AKUMS DRUGS & PHARMACEUTICALS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved														
	HQ File :01/82/050/01557/AM09/	RLA File :05/24/040/00665/AM09/	Lic.No/Date:0510234676 19.01.2009															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/202/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Sodium Succinate Sterile USP 145 mg</td><td>1 Vial.</td><td>1.</td><td>Hydrocortisone Sodium Succinate Sterile USP (Powder)</td><td>140.137 mg/vial</td></tr> <tr> <td>Vancomycin Hydrochloride Sterile USP 540 mg</td><td>1 Vial</td><td>1.</td><td>Vancomycin Hydrochloride Sterile USP (Powder)</td><td>537.454 mg/vial</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Sodium Succinate Sterile USP 145 mg	1 Vial.	1.	Hydrocortisone Sodium Succinate Sterile USP (Powder)	140.137 mg/vial	Vancomycin Hydrochloride Sterile USP 540 mg	1 Vial	1.	Vancomycin Hydrochloride Sterile USP (Powder)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Hydrocortisone Sodium Succinate Sterile USP 145 mg	1 Vial.	1.	Hydrocortisone Sodium Succinate Sterile USP (Powder)	140.137 mg/vial														
Vancomycin Hydrochloride Sterile USP 540 mg	1 Vial	1.	Vancomycin Hydrochloride Sterile USP (Powder)	537.454 mg/vial														

100	Case No.:25/44/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
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HQ File :01/82/050/01560/AM09/	RLA File :09/24/040/00288/AM09/	Lic.No/Date:0910036749 20.01.2009		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-O-Trityl-2,3-Anhydro Thymidine	1 Kg.	1.	B-Thymidine	0.6263 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:1/45/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01565/AM09/	RLA File :03/94/040/00888/AM09/	Lic.No/Date:0310503352 21.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/171/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Erythromycin Stearate Granulated Direct Compressible for Tablet	1 Kg.	1.	Erythromycin Thiocyanate	0.5385 KGA
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:02.03.2010
	Decision :Committee decided to forward a copy of application alongwith a copy of reply of firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 02.03.2010.			

103	Case No.:10/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01574/AM09/	RLA File :09/24/040/00363/AM09/	Lic.No/Date:0910036805 22.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

104	Case No.:5/45/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01569/AM09/	RLA File :07/24/040/00435/AM09/	Lic.No/Date:0710062501 22.01.2009	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2007-Ch.II dated 17.07.2009, has called for the following information from the firm. 1. Chemical name of each export product, 2. Chemical name of Guaiacwood Oil. 3. Details of manufacturing process of each item with chemical equations, molecular formula and molecular weights. 4. Yield obtained in each step supported with authentic technical literature. 5. CA certificate certifying the production of export item achieved by them for the last three years and corresponding consumption of different raw materials. It was, therefore, decided to remind the firm to furnish the above information. Accordingly, case was deferred for 02.03.2010.			

105	Case No.:8/45/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01572/AM09/	RLA File :09/24/040/00389/AM09/	Lic.No/Date:0910036803 22.01.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

106	Case No.:12/45/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																					
	HQ File :01/82/050/01576/AM09/	RLA File :09/24/040/00372/AM09/	Lic.No/Date:0910036817 23.01.2009																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/162/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">2-Phenyl-2-Dimethyl Amino Butanol</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Propiophenone</td><td>2.10 kg</td></tr> <tr> <td>2.</td><td>Sodium Syanide</td><td>0.768 kg</td></tr> <tr> <td>3.</td><td>Iso Propyl Alcohol</td><td>1.38 kg</td></tr> <tr> <td>4.</td><td>Sodium Bis (2-Methoxy Ethoxy Aluminium Hydride</td><td>2.412 kg</td></tr> <tr> <td>5.</td><td>Acetone</td><td>1.50 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Phenyl-2-Dimethyl Amino Butanol	1 Kg.	1.	Propiophenone	2.10 kg	2.	Sodium Syanide	0.768 kg	3.	Iso Propyl Alcohol	1.38 kg	4.	Sodium Bis (2-Methoxy Ethoxy Aluminium Hydride	2.412 kg	5.	Acetone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
2-Phenyl-2-Dimethyl Amino Butanol	1 Kg.	1.	Propiophenone	2.10 kg																					
		2.	Sodium Syanide	0.768 kg																					
		3.	Iso Propyl Alcohol	1.38 kg																					
		4.	Sodium Bis (2-Methoxy Ethoxy Aluminium Hydride	2.412 kg																					
		5.	Acetone	1.50 kg																					

107	Case No.:13/45/82-ALC4/2008	Party Name:MERCK LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01577/AM09/	RLA File :03/95/040/00866/AM09/	Lic.No/Date:0310503731 23.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

108

Case No.:6/46/82-ALC4/2008	Party Name:PIONEER LABORATORIES PVT. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01588/AM09/	RLA File :11/24/040/00069/AM09/	Lic.No/Date:1110019460 23.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/242/2009-PI-(Norms) dated 15.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DFTA	1 Kg.	1.	1,3 DFB	0.645 kg
		2.	4 Amino 1,2,4 Trizole	0.47 kg
		3.	Methylene Dichloride	1.60 kg
		4.	Acetonitrile	1.65 kg
		5.	Iso Propyl Alcohol	0.55 kg
RA concerned may take further necessary action as per above decision of NC.				

109	Case No.:18/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01582/AM09/	RLA File :09/24/040/00368/AM09/	Lic.No/Date:0910036835 27.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

110	Case No.:1/46/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01583/AM09/	RLA File :03/94/040/00969/AM09/	Lic.No/Date:0310504110 28.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 41/82 meeting held on 05.01.2010.			

111	Case No.:3/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
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HQ File :01/82/050/01585/AM09/	RLA File :08/24/040/00210/AM09/	Lic.No/Date:0810077671 28.01.2009	
Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

112	Case No.:4/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01586/AM09/	RLA File :08/24/040/00211/AM09/	Lic.No/Date:0810077672 28.01.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

113

Case No.:12/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01594/AM09/	RLA File :09/24/040/00384/AM09/	Lic.No/Date:0910036902 29.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/243/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
R-Amine	1 Kg.	1.	R-(+)Alpha Methyl Benzylamine	1.60 kg
		2.	Acetonitrile	5.34 kg
		3.	Methanol	2.40 kg
		4.	Dimethyl Formamide	1.23 kg
		5.	P-Methoxy Phenylacetone	2.26 kg
RA concerned may take further necessary action as per above decision of NC.				

114	Case No.:13/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/01595/AM09/	RLA File :09/24/040/00386/AM09/	Lic.No/Date:0910036903 29.01.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/231/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Telmirastan	1 Kg.	1.	4-Bromomethyl-Biphenyl Carboxylic Acid Methyl Ester	1.75 kg

		2.	N-Methyl-O-Phenylene Diamine 2 Hcl	1.40 kg
		3.	4-Amino-3-Methyl Benzoic Acid Methyl Ester	2.23 kg
		4.	1,2 Dimethoxy Ethane	3.22 kg
		5.	Methanol	7.00 kg
RA concerned may take further necessary action as per above decision of NC.				

115	Case No.:15/46/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01597/AM09/	RLA File :03/94/040/00985/AM09/	Lic.No/Date:0310504540 29.01.2009	Defer Date:02.03.2010
	Decision :Committee decided to forward a copy of application to Ministry of FPI for their comments. Accordingly, case was deferred for 02.03.2010.			

116	Case No.:19/46/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01601/AM09/	RLA File :03/94/040/00986/AM09/	Lic.No/Date:0310504570 30.01.2009	Defer Date:16.03.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/215/2009-PI-(Norms) dated 01.02.2010, decided to call for the following information from firm. 1. Stepwise complete and balanced chemical reactions indicating molar weight of each reactant and output product and % yield on molar basis. 2. Material balance for the entire batch. 3. Requirement and recovery of solvents at each step of manufacturing process. 4. Copy of technical literature in support of the % yields envisaged in the process. Accordingly case was deferred for 16.03.2010.			

117	Case No.:8/48/82-ALC4/2008	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01613/AM09/	RLA File :34/24/040/00200/AM09/	Lic.No/Date:3410023355 03.02.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/157/2009-PI-(Norms) dated 28.01.2010, decided to call for the following information from firm. 1. Complete and balanced chemical reaction for each step of manufacturing process showing molecular weight of each input and output product. 2. Percentage yield on molar basis for each step. 3. Copy of authentic technical literature in support of the yield envisaged in the reaction. Accordingly, case was deferred for 02.03.2010.			

118	Case No.:6/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																																	
	HQ File :01/82/050/01611/AM09/	RLA File :09/24/040/00366/AM09/	Lic.No/Date:0910036958 04.02.2009																																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/159/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">Rosuvastatin Calcium</td><td rowspan="9">1 Kg.</td><td>1.</td><td>S-4-Chloro-3-Hydroxybutanenitrile</td><td>2.47 kg</td></tr> <tr> <td>2.</td><td>Sodium Borohydride</td><td>1.11 kg</td></tr> <tr> <td>3.</td><td>Diethylmethoxy Borane</td><td>1.922 kg</td></tr> <tr> <td>4.</td><td>Methyl Isobutyl Acetate</td><td>2.11 kg</td></tr> <tr> <td>5.</td><td>Diisobutyl Aluminium Hydride</td><td>2.79 kg</td></tr> <tr> <td>6.</td><td>2,2-Dimethoxy Propane</td><td>4.141 kg</td></tr> <tr> <td>7.</td><td>Tert. Butyl Bromoacetate</td><td>11.20 kg</td></tr> <tr> <td>8.</td><td>Para Toluene Sulfonyl Chloride</td><td>2.77 kg</td></tr> <tr> <td>9.</td><td>Para Fluoro Benzaldehyde</td><td>1.95 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Rosuvastatin Calcium	1 Kg.	1.	S-4-Chloro-3-Hydroxybutanenitrile	2.47 kg	2.	Sodium Borohydride	1.11 kg	3.	Diethylmethoxy Borane	1.922 kg	4.	Methyl Isobutyl Acetate	2.11 kg	5.	Diisobutyl Aluminium Hydride	2.79 kg	6.	2,2-Dimethoxy Propane	4.141 kg	7.	Tert. Butyl Bromoacetate	11.20 kg	8.	Para Toluene Sulfonyl Chloride	2.77 kg	9.	Para Fluoro Benzaldehyde
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																	
Rosuvastatin Calcium	1 Kg.	1.	S-4-Chloro-3-Hydroxybutanenitrile	2.47 kg																																	
		2.	Sodium Borohydride	1.11 kg																																	
		3.	Diethylmethoxy Borane	1.922 kg																																	
		4.	Methyl Isobutyl Acetate	2.11 kg																																	
		5.	Diisobutyl Aluminium Hydride	2.79 kg																																	
		6.	2,2-Dimethoxy Propane	4.141 kg																																	
		7.	Tert. Butyl Bromoacetate	11.20 kg																																	
		8.	Para Toluene Sulfonyl Chloride	2.77 kg																																	
		9.	Para Fluoro Benzaldehyde	1.95 kg																																	

119	Case No.:10/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																		
	HQ File :01/82/050/01615/AM09/	RLA File :09/24/040/00367/AM09/	Lic.No/Date:0910036968 05.02.2009																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/159/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ezetimibe</td><td rowspan="4">1 Kg.</td><td>1.</td><td>(R) 2-Methyl-CBS-Oxazaborolidine</td><td>0.057 kg</td></tr> <tr> <td>2</td><td>Borane Dimethyl Sulfide</td><td>0.424 kg</td></tr> <tr> <td>3.</td><td>Bis Trimethyl Silyl Acetamide</td><td>1.07 kg</td></tr> <tr> <td>4.</td><td>4-(S)-Phenyl Oxazolidinone</td><td>0.93 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ezetimibe	1 Kg.	1.	(R) 2-Methyl-CBS-Oxazaborolidine	0.057 kg	2	Borane Dimethyl Sulfide	0.424 kg	3.	Bis Trimethyl Silyl Acetamide	1.07 kg	4.	4-(S)-Phenyl Oxazolidinone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Ezetimibe	1 Kg.	1.	(R) 2-Methyl-CBS-Oxazaborolidine	0.057 kg																		
		2	Borane Dimethyl Sulfide	0.424 kg																		
		3.	Bis Trimethyl Silyl Acetamide	1.07 kg																		
		4.	4-(S)-Phenyl Oxazolidinone	0.93 kg																		

120	Case No.:11/48/82-ALC4/2008	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:45/82-ALC4/2009	Status:Case
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		02.02.2010	Approved	
HQ File :01/82/050/01616/AM09/	RLA File :09/24/040/00327/AM09/	Lic.No/Date:0910036969 05.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1-Dimethyl Ethyl-6-Cyanomethyl-2, Dimethyl 1,3-Dioxane-4-Acetane	1.00 kg
		2	Methanol	4.17 kg
		3.	Cyclohexane	5.22 kg
RA concerned may take further necessary action as per above decision of NC.				

121	Case No.:25/48/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Transferred
	HQ File :01/82/050/01630/AM09/	RLA File :05/24/040/00678/AM09/	Lic.No/Date:0510235994 06.02.2009	
	Decision :Case has already been transferred to NC-VII.			

122

Case No.:26/48/82-ALC4/2008	Party Name:T.C. HEALTH CARE PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01631/AM09/	RLA File :05/24/040/00645/AM09/	Lic.No/Date:0510235995 06.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/18/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phylocontin containing 225 mg Prolonged Release Tablet	1 No.	1.	Aminophylline Hydrous	229.50 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

123	Case No.:21/48/82-ALC4/2008	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01626/AM09/	RLA File :34/24/040/00153/AM09/	Lic.No/Date:3410023427	

09.02.2009

Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.

124

Case No.:23/48/82-ALC4/2008	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved										
HQ File :01/82/050/01628/AM09/	RLA File :03/94/040/01007/AM09/	Lic.No/Date:0310506348 09.02.2009											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/197/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Drug Formulations Drop containing Dimethindene Maleate</td><td>10 ml Bottle</td><td>1.</td><td>Dimethindene Maleate</td><td>10.2 mg/10 ml Bottle</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Drug Formulations Drop containing Dimethindene Maleate	10 ml Bottle	1.	Dimethindene Maleate	10.2 mg/10 ml Bottle
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Drug Formulations Drop containing Dimethindene Maleate	10 ml Bottle	1.	Dimethindene Maleate	10.2 mg/10 ml Bottle									
RA concerned may take further necessary action as per above decision of NC.													

125	Case No.:33/48/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Case Approved
	HQ File :01/82/050/01638/AM09/	RLA File :22/24/040/00064/AM09/	Lic.No/Date:2210008634 10.02.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 30/82 meeting held on 20.10.2009.			

126

Case No.:34/48/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/01639/AM09/	RLA File :09/24/040/00402/AM09/	Lic.No/Date:0910037046 11.02.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/231/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-[[[4-Fluorophenyl)Methyl]Thio]-4,5,6,7-Tetrahydro-4-Oxo-1H-Cyclopentapyrimidine-1-Acetic Acid	1 Kg.	1.	2-(4-Fluoro Benzyl Sulfanyl)-1,5,6,7-Tetrahydrocyclo Pentapyrimidin-4-One	1.777 kg
		2.	Acetonitrile	1.22 kg
		3.	Tertiary Butyl Bromo Acetate	1.97 kg

RA concerned may take further necessary action as per above decision of NC.

127	Case No.:37/48/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01642/AM09/	RLA File :34/24/040/00199/AM09/	Lic.No/Date:3410023446 11.02.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

128	Case No.:1/49/82-ALC4/2008	Party Name:AVON ORGANICS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																																				
	HQ File :01/82/050/01643/AM09/	RLA File :09/24/040/00416/AM09/	Lic.No/Date:0910037048 12.02.2009																																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/165/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Valacyclovir Hydrochloride</td><td rowspan="10">1 Kg.</td><td>1.</td><td>Acyclovir</td><td>0.78 kg</td></tr> <tr> <td>2.</td><td>N-Benzylxy Carbonyl-L-Valine</td><td>1.1824 kg</td></tr> <tr> <td>3.</td><td>Dicyclohexyl Carbodimide</td><td>1.3871 kg</td></tr> <tr> <td>4.</td><td>4-Dimethyl Amino Pyridine</td><td>0.028 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Formamide</td><td>3.515 kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>3.156 kg</td></tr> <tr> <td>7.</td><td>5% Palladium on Charcoal</td><td>0.100 kg</td></tr> <tr> <td>8.</td><td>Acetone</td><td>3.090 kg</td></tr> <tr> <td>9.</td><td>Activated Carbon</td><td>0.0242 kg</td></tr> <tr> <td>10.</td><td>Sodium Borohydride</td><td>0.38 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Valacyclovir Hydrochloride	1 Kg.	1.	Acyclovir	0.78 kg	2.	N-Benzylxy Carbonyl-L-Valine	1.1824 kg	3.	Dicyclohexyl Carbodimide	1.3871 kg	4.	4-Dimethyl Amino Pyridine	0.028 kg	5.	Dimethyl Formamide	3.515 kg	6.	Methanol	3.156 kg	7.	5% Palladium on Charcoal	0.100 kg	8.	Acetone	3.090 kg	9.	Activated Carbon	0.0242 kg	10.	Sodium Borohydride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																				
Valacyclovir Hydrochloride	1 Kg.	1.	Acyclovir	0.78 kg																																				
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		5.	Dimethyl Formamide	3.515 kg																																				
		6.	Methanol	3.156 kg																																				
		7.	5% Palladium on Charcoal	0.100 kg																																				
		8.	Acetone	3.090 kg																																				
		9.	Activated Carbon	0.0242 kg																																				
		10.	Sodium Borohydride	0.38 kg																																				

129	Case No.:3/49/82-ALC4/2008	Party Name:MEGA FINE PHARMA PVT.LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01645/AM09/	RLA File :03/95/040/00929/AM09/	Lic.No/Date:0310506992 12.02.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

Meet No/Date:45/82-ALC4/2009

130	Case No.:10/49/82-ALC4/2008	Party Name:EMSONS ORGANICS PVT.LTD;	02.02.2010	Status:Case
	HQ File :01/82/050/01652/AM09/	RLA File :22/24/040/00067/AM09/	Lic.No/Date:2210008652 13.02.2009	Approved

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/207/2009-PI-(Norms) dated 01.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 ACCA (Stage II)	1 Kg.	1.	Penicilline Potassium First Crystals	1.00 kg
		2.	Dimethyl Formamide	1.20 kg
		3.	Trimethyl Phosphite	0.49 kg
		4.	Toluene	1.32 kg
		5.	Methanol	0.88 kg
		6.	Para NitroBenzyl Bromide	0.53 kg
		7.	Acetic Acid	0.56 kg

RA concerned may take further necessary action as per above decision of NC.

131	Case No.:7/49/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01649/AM09/	RLA File :09/24/040/00412/AM09/	Lic.No/Date:0910037066 13.02.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

132	Case No.:21/49/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01663/AM09/	RLA File :03/94/040/01030/AM09/	Lic.No/Date:0310507849 18.02.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

133	Case No.:7/50/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01674/AM09/	RLA File :09/24/040/00404/AM09/	Lic.No/Date:0910037127 19.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 32/82 meeting held on 03.11.2009.			

134	Case No.:1/51/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:45/82-ALC4/2009	Status:Case
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		02.02.2010	Approved	
HQ File :01/82/050/01687/AM09/	RLA File :22/24/040/00066/AM09/	Lic.No/Date:2210008674 20.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

135	Case No.:13/50/82-ALC4/2008	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01680/AM09/	RLA File :04/24/040/00105/AM09/	Lic.No/Date:0410102480 20.02.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

136	Case No.:18/50/82-ALC4/2008	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01685/AM09/	RLA File :03/95/040/00868/AM09/	Lic.No/Date:0310508672 23.02.2009	Defer Date:02.03.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/219/2009-PI-(Norms) dated 28.01.2010, decided to call from firm actual production-consumption data for the last 5 years duly certified by Central Excise Authority. Accordingly, case was deferred for 02.03.2010.			

137	Case No.:10/51/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/01696/AM09/	RLA File :22/24/040/00068/AM09/	Lic.No/Date:2210008686 25.02.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/212/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	7 AVCA	1 Kg.	1.	GCLE	2.672 kg

2.	Triphenyl Phosphine	1.26 kg
3.	Sodium Iodide	0.828 kg
4.	Formaldehyde	2.886 kg
5.	DMF	2.00 kg
6.	Methanol	7.87 kg
7.	Methylene Chloride	10.31 kg
8.	N-Butyl Acetate	3.15 kg
9.	Phenol	0.933 kg
10.	Penicillin G Amidase Enzyme	1.353 gm
11.	Acetone	2.1375 kg
12.	Eno Carbon	0.100 kg
13.	Hydro Chloric Acid	Not allowed and not a importable item
14.	Sodium Hydroxide	0.214 kg
15.	Sodium Bicarbonate	Not allowed
16.	Sodium Chloride	Not allowed
17.	Sodium Carbonate	Not allowed
18.	Sodium Thionate (Hydro)	Now allowed
19.	Acetic Acid	0.022 kg
20.	EDTA	Not allowed
21.	Sulphuric Acid	Not allowed

RA concerned may take further necessary action as per above decision of NC.

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Case No.:4/51/82-ALC4/2008	Party Name:MERIT HEALTHCARE PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01690/AM09/	RLA File :03/95/040/00909/AM09/	Lic.No/Date:0310509173 25.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/213/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lincomycin Hcl 500 mg Capsule	1 No.	1.	Lincomycin Hcl USP/BP	510 mg/capsule
RA concerned may take further necessary action as per above decision of NC.				

Meet No/Date:45/82-ALC4/2009

139	Case No.:12/51/82-ALC4/2008	Party Name:MEDREICH LIMITED	02.02.2010	Status:Case
	HQ File :01/82/050/01698/AM09/	RLA File :07/24/040/00632/AM09/	Lic.No/Date:0710063294 26.02.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

140

Case No.:13/51/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01699/AM09/	RLA File :07/24/040/00642/AM09/	Lic.No/Date:0710063296 26.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/195/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
{4-(4-Methyl-1-Piperazinyl) Methyl Benzoyl Chloride Dihydrochloride	1 Kg.	1.	4-{{4-Methyl-1-Piperazinyl}} Benzoic Acid Dihydrochloride	0.944 kg
RA concerned may take further necessary action as per above decision of NC.				

141	Case No.:8/51/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case
	HQ File :01/82/050/01694/AM09/	RLA File :09/24/040/00430/AM09/	Lic.No/Date:0910037213 26.02.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in its 34/82 meeting held on 17.11.2009.			

142	Case No.:28/1/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/01748/AM09/	RLA File :03/95/040/00963/AM09/	Lic.No/Date:0310510096 03.03.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007/Ch.II dated 22.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	STERO TEA 85 EX Containing	1 Kg.	1.	Triethanolamine	0.500 kg
			2.	Monoethanolamine	0.500 kg

50% of Triethanolamine 99% and 50% Mono Ethanolamine				
HETERO CARE TN 20 (Polysorbate 20)/Polyxyethylene 18 Sorbitan Mono Cocoate	1 kg.	1.	Sorbitol 70%	0.368 kg
		2.	Coconut Fatty Acid	0.255 kg
		3.	Ethylene Oxide	0.570 kg
STERLING BASE A (Triethanol Amine Acetate)	1 kg.	1.	Ethylene Oxide	0.530 kg
RA concerned may take further necessary action as per above decision of NC.				

143	Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.			

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Case No.:14/54/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01716/AM09/	RLA File :22/24/040/00071/AM09/	Lic.No/Date:2210008712 11.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/206/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fexofinadine Hcl	1 Kg.	1.	4-Chloro Butyryl Chloride	1.216 kg
		2.	Isonicotinic Acid	0.725 kg
		3.	Chlorobenzene	1.60 kg
		4.	Magnesium	0.879 kg
		5.	Tetrahydrofuran	1.00 kg
		6.	Toluene	1.09 kg
		7.	Potassium Iodide	0.009 kg
		8.	Potassium Bicarbonate	0.300 kg
		9.	Dimethyl Sulfoxide	1.12 kg
		10.	Toluene	Already covered
		11.	Monoethylene Glycol	1.24 kg

		12.	Methanol	4.00 kg
		13.	1,2 Dimethoxy Ethane	1.12 kg
		14.	Sodium Borohydride	0.332 kg
		15.	Hexane	1.00 kg
		16.	Methylene Dichloride	3.00 kg
		17.	Acetone	2.20 kg
		18.	Methyl Iso Butylketone	3.00 kg
		19.	Isopropyl Alcohol	1.90 kg
		20.	Ethyl Acetate	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

145	Case No.:24/1/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01744/AM09/	RLA File :09/24/040/00451/AM09/	Lic.No/Date:0910037365 12.03.2009	
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

146

Case No.:25/1/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01745/AM09/	RLA File :09/24/040/00441/AM09/	Lic.No/Date:0910037366 12.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/159/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 Kg.	1.	S-4-Chloro-3-Hydroxybutanenitrile	2.47 kg
		2.	Sodium Borohydride	1.11 kg
		3.	Diethylmethoxy Borane	1.922 kg
		4.	Methyl Isobutyl Acetate	2.11 kg
		5.	Diisobutyl Aluminium Hydride	2.79 kg
		6.	2,2-Dimethoxy Propane	4.141 kg
		7.	Tert. Butyl Bromoacetate	11.20 kg
		8.	Para Toluene Sulfonyl Chloride	2.77 kg
		9.	Para Fluoro Benzaldehyde	1.95 kg
RA concerned may take further necessary action as per above decision of NC.				

147	Case No.:27/1/82-ALC4/2009	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved														
	HQ File :01/82/050/01747/AM09/	RLA File :03/95/040/00982/AM09/	Lic.No/Date:0310511508 16.03.2009															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/196/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Meropenem for Inj. USP 1 gm</td><td>1 Vial.</td><td>1.</td><td>Meropenem Buffered Sterile USP</td><td>1.2927 gm/1 gm Vial</td></tr> <tr> <td>Meropenem for Inj. USP 500 mg</td><td>1 Vial</td><td>1.</td><td>Meropenem Buffered Sterile USP</td><td>646.4 mg/500 mg vial</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Meropenem for Inj. USP 1 gm	1 Vial.	1.	Meropenem Buffered Sterile USP	1.2927 gm/1 gm Vial	Meropenem for Inj. USP 500 mg	1 Vial	1.	Meropenem Buffered Sterile USP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Meropenem for Inj. USP 1 gm	1 Vial.	1.	Meropenem Buffered Sterile USP	1.2927 gm/1 gm Vial														
Meropenem for Inj. USP 500 mg	1 Vial	1.	Meropenem Buffered Sterile USP	646.4 mg/500 mg vial														

148	Case No.:5/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																																				
	HQ File :01/82/050/01707/AM09/	RLA File :05/24/040/00746/AM09/	Lic.No/Date:0510237937 16.03.2009																																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Valacyclovir Hydrochloride</td><td rowspan="10">1 Kg.</td><td>1.</td><td>4-Dimethylamino Pyridine</td><td>0.028 kg</td></tr> <tr> <td>2.</td><td>Acetone</td><td>3.09 kg</td></tr> <tr> <td>3.</td><td>Activated Carbon</td><td>0.0242 kg</td></tr> <tr> <td>4.</td><td>Acyclovir</td><td>0.78 kg</td></tr> <tr> <td>5.</td><td>CBZ-L-Valine</td><td>1.1824 kg</td></tr> <tr> <td>6.</td><td>Dicyclohexyl Carbodimide</td><td>1.3871 kg</td></tr> <tr> <td>7.</td><td>Dimethyl Formamide</td><td>3.51 kg</td></tr> <tr> <td>8.</td><td>Formic Acid</td><td>0.150 kg</td></tr> <tr> <td>9.</td><td>Methanol</td><td>3.16 kg</td></tr> <tr> <td>10.</td><td>Palladium Sponge</td><td>0.005 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Valacyclovir Hydrochloride	1 Kg.	1.	4-Dimethylamino Pyridine	0.028 kg	2.	Acetone	3.09 kg	3.	Activated Carbon	0.0242 kg	4.	Acyclovir	0.78 kg	5.	CBZ-L-Valine	1.1824 kg	6.	Dicyclohexyl Carbodimide	1.3871 kg	7.	Dimethyl Formamide	3.51 kg	8.	Formic Acid	0.150 kg	9.	Methanol	3.16 kg	10.	Palladium Sponge
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																				
Valacyclovir Hydrochloride	1 Kg.	1.	4-Dimethylamino Pyridine	0.028 kg																																				
		2.	Acetone	3.09 kg																																				
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		8.	Formic Acid	0.150 kg																																				
		9.	Methanol	3.16 kg																																				
		10.	Palladium Sponge	0.005 kg																																				

149	Case No.:7/54/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2009	Status:Case
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		02.02.2010	Approved
HQ File :01/82/050/01709/AM09/	RLA File :08/24/040/00233/AM09/	Lic.No/Date:0810078677 16.03.2009	

Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2007-PI-III dated 14.08.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amlodipine Besylate 2.5 mg tablets	1 Million	1.	Amlodipine Besylate	3.5368 kg
		2.	Microcrystalline Cellulose NF	44.532 kg
		3.	Magnesium Stearate	0.50 kg
		4.	Bottles and Caps (packing material in finished form 60 CC White HDPE Round Bottle	As per packing policy
		5.	100 CC White HDPE Round Bottle	-do-
		6.	225 CC White HDPE Round Bottle	-do-
		7.	33 MM White PP Screw Cap	-do-
		8.	33 MM White Child Resistant CRC	-do-
		9.	38 MM White PP Screw Cap	-do-
Amlodipine Besylate 5.0 mg tablets	1 million	1.	Amlodipine Besylate	7.0737 kg
		2.	Microcrystalline Cellulose NF	89.065 kg
		3.	Magnesium Stearate	1.00 kg
		4.	Bottles and Caps (packing material in finished form 60 CC White HDPE Round Bottle	As per packing policy
		5.	100 CC White HDPE Round Bottle	-do-
		6.	225 CC White HDPE Round Bottle	-do-
		7.	33 MM White PP Screw Cap	-do-
		8.	33 MM White Child Resistant CRC	-do-
		9.	38 MM White PP Screw Cap	-do-
Amlodipine Besylate 10 mg tablets	1 million	1.	Amlodipine Besylate	14.1474 kg
		2.	Microcrystalline Cellulose NF	178.130 kg
		3.	Magnesium Stearate	2.00 kg
		4.	Bottles and Caps (packing material in finished form 60 CC White HDPE Round Bottle	As per packing policy
		5.	100 CC White HDPE Round Bottle	-do-
		6.	225 CC White HDPE Round Bottle	-do-
		7.	33 MM White PP Screw Cap	-do-
		8.	33 MM White Child Resistant CRC	-do-
		9.	38 MM White PP Screw Cap	-do-

RA concerned may take further necessary action as per above decision of NC.

150	Case No.:10/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Rejected
	HQ File :01/82/050/01712/AM09/	RLA File :05/24/040/00769/AM09/	Lic.No/Date:0510238138 17.03.2009	
	Decision : Committee considered case as per agenda and observed that Ra and firm were requested to furnish a copy of application vide letter dated 26.11.2009, but the same has not been received and norms can not be fixed in absence of the application. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

151	Case No.:11/54/82-ALC4/2008	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Rejected
	HQ File :01/82/050/01713/AM09/	RLA File :08/24/040/00235/AM09/	Lic.No/Date:0810078764 18.03.2009	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish copy of Drug Manufacturing Licence vide letter dated 17.07.2009, but the same has not been received and norms can not be fixed in absence of DML. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

152	Case No.:12/54/82-ALC4/2008	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																								
	HQ File :01/82/050/01714/AM09/	RLA File :05/24/040/00712/AM09/	Lic.No/Date:0510238226 18.03.2009																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Penicillin G Potassium Ist Crystal</td><td>1.90 kg</td></tr> <tr> <td>2.</td><td>2-Mercaptobenzothiazole</td><td>0.511 kg</td></tr> <tr> <td>3.</td><td>Iso Propyl Alcohol</td><td>1.25 kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>2.00 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Formamide</td><td>3.86 kg</td></tr> <tr> <td>6.</td><td>Methylene Chloride</td><td>2.09 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg	2.	2-Mercaptobenzothiazole	0.511 kg	3.	Iso Propyl Alcohol	1.25 kg	4.	Methanol	2.00 kg	5.	Dimethyl Formamide	3.86 kg	6.	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg																								
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		3.	Iso Propyl Alcohol	1.25 kg																								
		4.	Methanol	2.00 kg																								
		5.	Dimethyl Formamide	3.86 kg																								
		6.	Methylene Chloride	2.09 kg																								

153	Case No.:16/54/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/01718/AM09/	RLA File :05/24/040/00615/AM09/	Lic.No/Date:0510238452 20.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 02.02.2010.			

154	Case No.:42/1/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01762/AM09/	RLA File :03/94/040/01026/AM09/	Lic.No/Date:0310512522 20.03.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:3/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01723/AM09/	RLA File :31/21/040/00430/AM09/	Lic.No/Date:3110037842 24.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 15.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tertiary Butyl Peroxy 2 Ethyl Hexanoate (TX 21S)	1 Kg.	1.	2-Ethyl Hexanoyl Chloride	0.782 kg
		2.	Tert-Butyl Hydro Peroxide 70%	0.654 kg
		3.	Magnesium Sulphate 2 acqueous	0.031 kg
RA concerned may take further necessary action as per above decision of NC.				

156	Case No.:49/1/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved										
	HQ File :01/82/050/01769/AM09/	RLA File :03/95/040/01002/AM09/	Lic.No/Date:0310513238 25.03.2009											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004/Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Zinc Ethyl Phenyl</td><td>1 Kg.</td><td>1.</td><td>N-Ethyl Aniline</td><td>0.587 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zinc Ethyl Phenyl	1 Kg.	1.	N-Ethyl Aniline	0.587 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Zinc Ethyl Phenyl	1 Kg.	1.	N-Ethyl Aniline	0.587 kg										

	Dithiocarbamate (Zepc)			
	RA concerned may take further necessary action as per above decision of NC.			

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Case No.:36/1/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01756/AM09/	RLA File :34/24/040/00236/AM09/	Lic.No/Date:3410023843 26.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/229/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg
		2.	Methanol	1.956 kg
		3.	Methylene Chloride	1.03 kg
RA concerned may take further necessary action as per above decision of NC.				

158	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda. The representative of Department of Pharmaceuticals present in meeting informed the Committte that the export product is a Cosmatic item and hence they are not concerned with the case. It was, therefore, decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 02.03.2010.			

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Case No.:55/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/01775/AM09/	RLA File :09/24/040/00475/AM09/	Lic.No/Date:0910037583 31.03.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 30.12.2008 and in consultation with technical authority present in meeting decided to retify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg.	1.	Orlistat	0.505 kg
RA concerned may take further necessary action as per above decision of NC.				

160	Case No.:1/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																								
	HQ File :01/82/050/00001/AM10/	RLA File :05/24/040/00762/AM09/	Lic.No/Date:0510239347 01.04.2009																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/216/2009-PI-(Norms) dated 21.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">[(S)-(E)-2-[3-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol (MT8)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>7-Chloroquinaldine</td><td>2.18 kg</td></tr> <tr> <td>2.</td><td>Isophthalaldehyde</td><td>1.97 kg</td></tr> <tr> <td>3.</td><td>Methyl-2-Iodobenzoate</td><td>1.92 kg</td></tr> <tr> <td>4.</td><td>(-)Diisopinocampheyl Chloroborane</td><td>2.55 kg</td></tr> <tr> <td>5.</td><td>Tetrahydrofuran</td><td>21.54 kg</td></tr> <tr> <td>6.</td><td>Cerium Chloride</td><td>0.93 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	[(S)-(E)-2-[3-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol (MT8)	1 Kg.	1.	7-Chloroquinaldine	2.18 kg	2.	Isophthalaldehyde	1.97 kg	3.	Methyl-2-Iodobenzoate	1.92 kg	4.	(-)Diisopinocampheyl Chloroborane	2.55 kg	5.	Tetrahydrofuran	21.54 kg	6.	Cerium Chloride
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		5.	Tetrahydrofuran	21.54 kg																								
		6.	Cerium Chloride	0.93 kg																								

161	Case No.:3/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																																	
	HQ File :01/82/050/00003/AM10/	RLA File :05/24/040/00686/AM09/	Lic.No/Date:0510239349 01.04.2009																																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/216/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">Monteleukast Sodium</td><td rowspan="9">1 Kg.</td><td>1.</td><td>7-Chloroquinaldine</td><td>2.785 kg</td></tr> <tr> <td>2.</td><td>Isophthalaldehyde</td><td>2.520 kg</td></tr> <tr> <td>3.</td><td>Tetrahydrofuran</td><td>33.65 kg</td></tr> <tr> <td>4.</td><td>Isopropyl Alcohol</td><td>2.92 kg</td></tr> <tr> <td>5.</td><td>Methylene Chloride</td><td>56.55 kg</td></tr> <tr> <td>6.</td><td>(-)Diisopinocampheyl Chloroborane</td><td>3.258 kg</td></tr> <tr> <td>7.</td><td>Acetonitrile</td><td>8.86 kg</td></tr> <tr> <td>8.</td><td>1,1-Cyclopropane Dimethanol</td><td>1.788 kg</td></tr> <tr> <td>9.</td><td>N,N Di Isopropyl Ethylamine</td><td>0.56 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Monteleukast Sodium	1 Kg.	1.	7-Chloroquinaldine	2.785 kg	2.	Isophthalaldehyde	2.520 kg	3.	Tetrahydrofuran	33.65 kg	4.	Isopropyl Alcohol	2.92 kg	5.	Methylene Chloride	56.55 kg	6.	(-)Diisopinocampheyl Chloroborane	3.258 kg	7.	Acetonitrile	8.86 kg	8.	1,1-Cyclopropane Dimethanol	1.788 kg	9.	N,N Di Isopropyl Ethylamine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																	
Monteleukast Sodium	1 Kg.	1.	7-Chloroquinaldine	2.785 kg																																	
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		6.	(-)Diisopinocampheyl Chloroborane	3.258 kg																																	
		7.	Acetonitrile	8.86 kg																																	
		8.	1,1-Cyclopropane Dimethanol	1.788 kg																																	
		9.	N,N Di Isopropyl Ethylamine	0.56 kg																																	

162	Case No.:6/2/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00006/AM10/	RLA File :03/95/040/01031/AM09/	Lic.No/Date:0310514144 01.04.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

163	Case No.:7/2/82-ALC4/2009	Party Name:VETINDIA PHARMACEUTICALS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00007/AM10/	RLA File :09/24/040/00478/AM09/	Lic.No/Date:0910037612 01.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 32/82 meeting held on 03.11.2009.			

164	Case No.:8/2/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																																	
	HQ File :01/82/050/00008/AM10/	RLA File :03/95/040/01035/AM09/	Lic.No/Date:0310514289 02.04.2009																																		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 52/82 meeting held on 17.03.2009 and 10/82 meeting held on 03.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">Sertraline Hydrochloride</td><td rowspan="9">1 Kg.</td><td>1.</td><td>Caustic Soda or Sodium Hydroxide on 100% basis</td><td>0.55 kg</td></tr> <tr> <td>2.</td><td>Ethyl Acetate</td><td>3.51 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>6.42 kg</td></tr> <tr> <td>4.</td><td>Methyl Isobutyl Ketone</td><td>1.41 kg</td></tr> <tr> <td>5.</td><td>Activated Carbon</td><td>0.006 kg</td></tr> <tr> <td>6.</td><td>Acetophenone</td><td>0.391 kg</td></tr> <tr> <td>7.</td><td>Glacial Acetic Acid</td><td>0.216 kg</td></tr> <tr> <td>8.</td><td>Toluene</td><td>0.302 kg</td></tr> <tr> <td>9.</td><td>Butyl Acetate</td><td>0.174 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sertraline Hydrochloride	1 Kg.	1.	Caustic Soda or Sodium Hydroxide on 100% basis	0.55 kg	2.	Ethyl Acetate	3.51 kg	3.	Methanol	6.42 kg	4.	Methyl Isobutyl Ketone	1.41 kg	5.	Activated Carbon	0.006 kg	6.	Acetophenone	0.391 kg	7.	Glacial Acetic Acid	0.216 kg	8.	Toluene	0.302 kg	9.	Butyl Acetate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																	
Sertraline Hydrochloride	1 Kg.	1.	Caustic Soda or Sodium Hydroxide on 100% basis	0.55 kg																																	
		2.	Ethyl Acetate	3.51 kg																																	
		3.	Methanol	6.42 kg																																	
		4.	Methyl Isobutyl Ketone	1.41 kg																																	
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		7.	Glacial Acetic Acid	0.216 kg																																	
		8.	Toluene	0.302 kg																																	
		9.	Butyl Acetate	0.174 kg																																	

165	Case No.:12/22/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00469/AM10/	RLA File :04/24/040/00308/AM09/	Lic.No/Date:0410103806	

09.04.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/241/2009-PI-(Norms) dated 25.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Piroctone Olamine	1 kg.	1.	3,3-Dimethyl Acrylic Acid	0.878 kg
		2.	Methanol	4.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:44/18/82-ALC4/2009

Party Name:HETERO LABS LTD.

Meet No/Date:45/82-ALC4/2009
02.02.2010Status:Case
Approved

HQ File :01/82/050/00318/AM10/

RLA File :09/24/040/00477/AM09/

Lic.No/Date:0910037637
09.04.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/227/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 Kg.	1.	P-Chloroniline	1.10 kg
		2.	Pivaloyl Chloride	0.9171 kg
		3.	Trifluoro Acetic Acid	0.986 kg
		4.	Butyl Lithium	0.545 kg
		5.	Cyclopropyl Acetylene	0.524 kg
		6.	(1R,2S)-N-Pyrrolidinyl Norephedrine	0.185 kg
		7.	Diethyl Zinc (20% in Toluene)	4.41 kg
		7.	2,2,2-Trifluoro Ethanol	0.642 kg
		8.	N-Butyl Chloride	Not shown in reaction. Hence not allowed
		9.	Citric Acid Monohydrate	0.81 kg
		10.	Tetrahydrofuran	5.50 kg
		11.	Triphosgene	0.498 kg
		12.	Methylene Chloride	7.50 kg
		13.	Cyclohexane	4.20 kg
		14.	Methanol	1.94 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:6/3/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00018/AM10/	RLA File :03/94/040/00007/AM10/	Lic.No/Date:0310515022 09.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ezetimibe	1 Kg.	1.	Glutaric Acid	1.865 kg
		2.	S(+)-4-Phenyl-1,2-Oxozolidinone	0.93 kg
		3.	Borane Dimethyl Sulfide Complex	0.424 ltr.
		4.	R-CBS (1M in Toluene)	0.057 kg
RA concerned may take further necessary action as per above decision of NC.				

168	Case No.:8/3/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00020/AM10/	RLA File :03/94/040/01060/AM09/	Lic.No/Date:0310515161 09.04.2009	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/210/2009-PI-(Norms) dated 20.01.2010, decided to call for the following information from firm.			
	- Percentage yield on molecule basis for the entire manufacturing process. - The consumption coefficients claimed by the firm does not match with sistobiometric balance furnished by the firm. - Copy of Drug Manufacturing Licence for Gemcitabin Hydrochloride. Accordingly, the case was deferred for 02.03.2010.			

169	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

170	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875	Defer

16.04.2009

Date:02.03.2010

Decision :Committee considered case as per agenda and decided to seek comments of Export Cell whether the export product is Scomet item. Accordingly, case was deferred for 02.03.2010.

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Case No.:69/18/82-ALC4/2009	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00343/AM10/	RLA File :22/24/040/00001/AM10/	Lic.No/Date:2210008835 16.04.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 52/09 meeting held on 31.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Caffeine (Synthetic Caffeine Anhydrous)	1kg.	1.	Crude Theophylline 80% w/w (wet) Loss on Drying NLT 15%	1.15 kg
		2.	Caustic Soda (flakes of Lye)	0.24 kg
		3.	Dimethyl sulphate	0.68 kg
		4.	Activated Carbon	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

172	Case No.:10/4/82-ALC4/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00031/AM10/	RLA File :03/95/040/00014/AM10/	Lic.No/Date:0310516148 17.04.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

173	Case No.:33/14/82-ALC4/2009	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/00203/AM10/	RLA File :07/24/040/00003/AM10/	Lic.No/Date:0710064266 20.04.2009		
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/83/2005-PI-III dated 19.07.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Doxepin Hcl BP/USP	1kg.	1.	1-Bromo-3-Chloro Propane	1.12 kg
			2.	Magnisium Metal	0.19 kg
			3.	Tetrahydrofuran	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

174	Case No.:4/5/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00037/AM10/	RLA File :34/24/040/00242/AM09/	Lic.No/Date:3410024018 22.04.2009	
	Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals, decided to ratify norms as per SION A-1945 with 1% wastage. RA concerned may take further necessary action as per above decision of NC.			

175	Case No.:5/5/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved															
	HQ File :01/82/050/00038/AM10/	RLA File :34/24/040/00009/AM10/	Lic.No/Date:3410024019 22.04.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/229/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Thephen-2-Ethylamine</td><td>1.13 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>1.956 kg</td></tr> <tr> <td>3.</td><td>Methylene Chloride</td><td>1.03 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg	2.	Methanol	1.956 kg	3.	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg															
		2.	Methanol	1.956 kg															
		3.	Methylene Chloride	1.03 kg															

176	Case No.:7/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00040/AM10/	RLA File :09/24/040/00474/AM09/	Lic.No/Date:0910037731 23.04.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

177	Case No.:10/5/82-ALC4/2009	Party Name:HIKAL LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00043/AM10/	RLA File :03/94/040/01024/AM09/	Lic.No/Date:0310517064 24.04.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/55/2009/Ch.II			

dated 09.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Dichloro Aniline (Purity 99.5%)	1 Kg.	1.	2,6 Dichloro Para Nitro Aniline	1.47 kg
		2.	Sodium Nitrite	0.837 kg
		3.	Methanol	0.405 kg
		4.	Isopropyl Alcohol	0.860 kg
		5.	Raney Nickel	0.011 kg

RA concerned may take further necessary action as per above decision of NC.

178	Case No.:13/5/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:
	HQ File :01/82/050/00046/AM10/	RLA File :03/94/040/00024/AM10/	Lic.No/Date:0310517091 24.04.2009	Defer Date:02.02.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

179	Case No.:18/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00051/AM10/	RLA File :05/24/040/00019/AM10/	Lic.No/Date:0510240287 24.04.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Betamethasone Dipropionate and Gentamicin Sulfate Cream	30 gm Tube	1.	Gentamicin Sulfate	50.49 mg/30 gm tube

RA concerned may take further necessary action as per above decision of NC.

180	Case No.:19/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00052/AM10/	RLA File :05/24/040/00015/AM10/	Lic.No/Date:0510240292 24.04.2009	Defer Date:02.03.2010
	Decision Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.:			

181	Case No.:20/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00053/AM10/	RLA File :05/24/040/00014/AM10/	Lic.No/Date:0510240296 24.04.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.:			

182

Case No.:1/6/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00056/AM10/	RLA File :03/95/040/00011/AM10/	Lic.No/Date:0310517490 27.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009/Ch.II dated 22.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cumylated Diphenyl Amine/(4,4-Dimethyl Benzyl)-Diphenyl Amine	1 Kg.	1.	Diphenyl Amine	0.464 kg
RA concerned may take further necessary action as per above decision of NC.				

183	Case No.:21/14/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00191/AM10/	RLA File :31/24/040/00019/AM10/	Lic.No/Date:3110038255 28.04.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments from Department of C&PC.			

184	Case No.:10/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved										
	HQ File :01/82/050/00284/AM10/	RLA File :03/95/040/00042/AM10/	Lic.No/Date:0310518058 01.05.2009											
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/134/2005-PI-III dated 21.03.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Erythromycin Propionate</td><td>1 KG</td><td>1.</td><td>Erythromycin Thiocyanate</td><td>0.90 KGA</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Erythromycin Propionate	1 KG	1.	Erythromycin Thiocyanate	0.90 KGA
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Erythromycin Propionate	1 KG	1.	Erythromycin Thiocyanate	0.90 KGA										

RA concerned may take further necessary action as per above decision of NC.

185	Case No.:11/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00285/AM10/	RLA File :03/95/040/01027/AM09/	Lic.No/Date:0310517971 01.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

186	Case No.:8/18/82-ALC4/2009	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved									
	HQ File :01/82/050/00282/AM10/	RLA File :03/95/040/00940/AM09/	Lic.No/Date:0310518060 01.05.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/275/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Prednisolone Sodium Phosphate</td><td>1 Kg.</td><td>1.</td><td>Prednisolone (Prednisolone Base)</td><td>0.90 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Prednisolone Sodium Phosphate	1 Kg.	1.	Prednisolone (Prednisolone Base)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Prednisolone Sodium Phosphate	1 Kg.	1.	Prednisolone (Prednisolone Base)	0.90 kg									

187	Case No.:7/7/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00078/AM10/	RLA File :05/24/040/00064/AM10/	Lic.No/Date:0510240911 06.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

188	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

189	Case No.:18/7/82-ALC4/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Rejected
			Lic.No/Date:0310519082	

HQ File :01/82/050/00089/AM10/	RLA File :03/95/040/00031/AM10/	08.05.2009	
Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 26.11.2009, but the same has not been received and norms can not be fixed in absence of required information. It was, therefore decided to reject the case.			
RA concerned may take further necessary action as per above decision of NC.			

190

Case No.:19/7/82-ALC4/2009	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00090/AM10/	RLA File :03/94/040/00045/AM10/	Lic.No/Date:0310519084 08.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/232/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Glimepiride Granules (1 mg, 0.606%)	1 Kg.	1.	Glimepiride	6.149 gm
		2.	Lactose	776.11 gm
Glimepiride Granules (2 mg, 1.212%)	1 Kg	1.	Glimepiride	12.298 gm
		2.	Lactose	765.90 gm
RA concerned may take further necessary action as per above decision of NC.				

191	Case No.:26/14/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																		
	HQ File :01/82/050/00196/AM10/	RLA File :22/24/040/00003/AM10/	Lic.No/Date:2210008912 11.05.2009																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ampicillin Trihydrate through 6-APA through Enzyme Route</td><td rowspan="4">1 Kg.</td><td>1.</td><td>6-Amino Penicillanic Acid</td><td>0.596 kg</td></tr> <tr> <td>2.</td><td>Oxilase (HL) Spherical Balls in Suspension of Brown Colour</td><td>5.25 gm</td></tr> <tr> <td>3.</td><td>D(-) Alpha Phenyl Glycine Base Colour less to Greyish white Crystalline Powder</td><td>0.417 kg</td></tr> <tr> <td>4.</td><td>Sulphuric Acid Colourless to Greyish White Assay</td><td>Not allowed as not a</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Penicillanic Acid	0.596 kg	2.	Oxilase (HL) Spherical Balls in Suspension of Brown Colour	5.25 gm	3.	D(-) Alpha Phenyl Glycine Base Colour less to Greyish white Crystalline Powder	0.417 kg	4.	Sulphuric Acid Colourless to Greyish White Assay
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Penicillanic Acid	0.596 kg																		
		2.	Oxilase (HL) Spherical Balls in Suspension of Brown Colour	5.25 gm																		
		3.	D(-) Alpha Phenyl Glycine Base Colour less to Greyish white Crystalline Powder	0.417 kg																		
		4.	Sulphuric Acid Colourless to Greyish White Assay	Not allowed as not a																		

			importable item
5.	Sodium Hydroxide Clear 46%	0.354 kg	
6.	Sodium Chloride	Not allowed as not a importable item	
7.	Sodium Sulphate	0.251 kg	
8.	Methanol Transparent	0.400 kg	
9.	Hydrochloric Acid Clear Colour	Not allowed as not a importable item	

RA concerned may take further necessary action as per above decision of NC.

192

Case No.:6/22/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/00463/AM10/	RLA File :22/24/040/00076/AM09/	Lic.No/Date:2210008911 11.05.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Penicillanic Acid	0.596 kg
		2.	Oxilase (HL) Spherical Balls in Suspension of Brown Colour	5.25 gm
		3.	D(-) Alpha Phenyl Glycine Base Colour less to Greyish white Crystalline Powder	0.417 kg
		4.	Sulphuric Acid Colourless to Greyish White Assay	Not allowed as not a importable item
		5.	Sodium Hydroxide Clear 46%	0.354 kg
		6.	Sodium Chloride	Not allowed as not a importable item
		7.	Sodium Sulphate	0.251 kg
		8.	Methanol Transparent	0.400 kg

		9.	Hydrochloric Acid Clear Colour	Not allowed as not a importable item
RA concerned may take further necessary action as per above decision of NC.				

193	Case No.:2/8/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00097/AM10/	RLA File :03/94/040/00976/AM09/	Lic.No/Date:0310519346 12.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

194

Case No.:10/8/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved										
HQ File :01/82/050/00105/AM10/	RLA File :03/94/040/00029/AM10/	Lic.No/Date:0310519664 13.05.2009											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/170/2009-PI-(Norms) dated 01.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Prednisolone Sodium Phosphate Injection BP 30 mg/1 ml (1 ml Ampoule</td><td>1 No.</td><td>1.</td><td>Prednisolone Sodium Phosphate BP</td><td>44.60 mg/Ampoule</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Prednisolone Sodium Phosphate Injection BP 30 mg/1 ml (1 ml Ampoule	1 No.	1.	Prednisolone Sodium Phosphate BP	44.60 mg/Ampoule
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Prednisolone Sodium Phosphate Injection BP 30 mg/1 ml (1 ml Ampoule	1 No.	1.	Prednisolone Sodium Phosphate BP	44.60 mg/Ampoule									
RA concerned may take further necessary action as per above decision of NC.													

195	Case No.:12/8/82-ALC4/2009	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00107/AM10/	RLA File :03/94/040/00078/AM10/	Lic.No/Date:0310520090 15.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

196	Case No.:16/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00290/AM10/	RLA File :03/94/040/00104/AM10/	Lic.No/Date:0310520417 19.05.2009	Defer Date:02.03.2010

Decision : Committee decided to forward a copy of application to Ministry of FPI for their comments. Accordingly, case was deferred for 02.03.2010.

197

Case No.:18/8/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred	
HQ File :01/82/050/00113/AM10/	RLA File :04/24/040/00035/AM10/	Lic.No/Date:0410104715 19.05.2009	Defer Date:02.03.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Omega Fish Oil 1000 mg Soft Gelatin Capsules	1 No.	1 No..	Omega 3 (Fish Lipid Oil) EPA 18 & DHA 12	510 mg/capsule
Omega Fish Oil 500 mg Soft Gelatin Capsules	1 No.	1.	Omega 3 (Fish Lipid Oil) EPA 18 & DHA 12	1020 mg/capsule
RA concerned may take further necessary action as per above decision of NC.				

198	Case No.:23/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00480/AM10/	RLA File :09/24/040/00058/AM10/	Lic.No/Date:0910037940 19.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

199	Case No.:13/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00470/AM10/	RLA File :03/94/040/00106/AM10/	Lic.No/Date:0310520654 21.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

200	Case No.:2/10/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00126/AM10/	RLA File :07/24/040/00052/AM10/	Lic.No/Date:0710064909 21.05.2009	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2007-Ch.II dated 17.07.2009, has called for the following information from the firm.			

1. Chemical name of each export product,
2. Chemical name of Guaiacwood Oil.
3. Details of manufacturing process of each item with chemical equations, molecular formula and molecular weights.
4. Yield obtained in each step supported with authentic technical literature.
5. CA certificate certifying the production of export item achieved by them for the last three years and corresponding consumption of different raw materials.

It was, therefore, decided to remind the firm to furnish the above information. Accordingly, case was deferred for 02.03.2010.

201	Case No.:35/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00309/AM10/	RLA File :03/94/040/00115/AM10/	Lic.No/Date:0310520711 21.05.2009	Defer Date:02.03.2010
	Decision: Committee decided to forward a copy of application to Ministry of FPI for their comments. Accordingly, case was deferred for 02.03.2010.			

202	Case No.:38/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved												
	HQ File :01/82/050/00312/AM10/	RLA File :03/94/040/00101/AM10/	Lic.No/Date:0310520653 21.05.2009													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Montelukast Sodium</td><td rowspan="2">1 Kg.</td><td>1.</td><td>2[3(S)-[3-[2-[7-Chloroquinoline-2-yl)Ethyl Phenyl]-3-Hydroxypropane]Benzene-2-Propanol</td><td>1.43 kg</td></tr> <tr> <td>2.</td><td>2-(1-Mercaptomethyl) Cyclopropyl)Acetic Acid</td><td>0.60 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Montelukast Sodium	1 Kg.	1.	2[3(S)-[3-[2-[7-Chloroquinoline-2-yl)Ethyl Phenyl]-3-Hydroxypropane]Benzene-2-Propanol	1.43 kg	2.	2-(1-Mercaptomethyl) Cyclopropyl)Acetic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Montelukast Sodium	1 Kg.	1.	2[3(S)-[3-[2-[7-Chloroquinoline-2-yl)Ethyl Phenyl]-3-Hydroxypropane]Benzene-2-Propanol	1.43 kg												
		2.	2-(1-Mercaptomethyl) Cyclopropyl)Acetic Acid	0.60 kg												

203	Case No.:7/9/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00120/AM10/	RLA File :04/24/040/00040/AM10/	Lic.No/Date:0410104760 21.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

204	Case No.:8/9/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
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HQ File :01/82/050/00121/AM10/	RLA File :03/94/040/00116/AM10/	Lic.No/Date:0310520649 21.05.2009	Defer Date:02.03.2010
Decision : Committee decided to forward a copy of application to Ministry of FPI for their comments. Accordingly, case was deferred for 02.03.2010.			

205	Case No.:9/9/82-ALC4/2009	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved									
	HQ File :01/82/050/00122/AM10/	RLA File :03/95/040/00057/AM10/	Lic.No/Date:0310520741 21.05.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/253/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clavulanate Potassium Sterile + Amoxicillin Sodium Sterile Injection 1.20 gm.</td><td>1 Vial</td><td>1.</td><td>Sterile Amoxicillin Sodium + Sterile Pot. Clavulanate on 5:1 ratio</td><td>1224 mg/vial</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clavulanate Potassium Sterile + Amoxicillin Sodium Sterile Injection 1.20 gm.	1 Vial	1.	Sterile Amoxicillin Sodium + Sterile Pot. Clavulanate on 5:1 ratio	1224 mg/vial		
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Clavulanate Potassium Sterile + Amoxicillin Sodium Sterile Injection 1.20 gm.	1 Vial	1.	Sterile Amoxicillin Sodium + Sterile Pot. Clavulanate on 5:1 ratio	1224 mg/vial									
RA concerned may take further necessary action as per above decision of NC.													

206	Case No.:31/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00488/AM10/	RLA File :03/94/040/00064/AM10/	Lic.No/Date:0310520973 22.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

207	Case No.:39/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00313/AM10/	RLA File :03/94/040/00076/AM10/	Lic.No/Date:0310520964 22.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

208	Case No.:40/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00314/AM10/	RLA File :03/94/040/00068/AM10/	Lic.No/Date:0310520972 22.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

209	Case No.:41/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00315/AM10/	RLA File :03/94/040/00073/AM10/	Lic.No/Date:0310520968 22.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MS<E).			

210	Case No.:10/10/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved															
	HQ File :01/82/050/00134/AM10/	RLA File :09/24/040/00060/AM10/	Lic.No/Date:0910038017 26.05.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008/Ch.II dated 03.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Hydroxymethyl-Methyl-Phenidone</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Methanol</td><td>0.450 kg</td></tr> <tr> <td>2.</td><td>Dimethyl Propionic Acid</td><td>0.845 kg</td></tr> <tr> <td>3.</td><td>Phenyl Hydrazine</td><td>0.617 kg</td></tr> </tbody> </table> The other items have not been allowed for import as the firm has not given any justification for the same. RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydroxymethyl-Methyl-Phenidone	1 Kg.	1.	Methanol	0.450 kg	2.	Dimethyl Propionic Acid	0.845 kg	3.	Phenyl Hydrazine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Hydroxymethyl-Methyl-Phenidone	1 Kg.	1.	Methanol	0.450 kg															
		2.	Dimethyl Propionic Acid	0.845 kg															
		3.	Phenyl Hydrazine	0.617 kg															

211	Case No.:11/10/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00135/AM10/	RLA File :35/24/040/00004/AM10/	Lic.No/Date:3510026736 26.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DIPP.			

212	Case No.:23/18/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00297/AM10/	RLA File :09/24/040/00457/AM09/	Lic.No/Date:0910038018 26.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

213	Case No.:7/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
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	HQ File :01/82/050/00131/AM10/	RLA File :03/94/040/00136/AM10/	Lic.No/Date:0310521306 26.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

214	Case No.:8/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00132/AM10/	RLA File :03/94/040/00137/AM10/	Lic.No/Date:0310521317 26.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

215	Case No.:9/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00133/AM10/	RLA File :03/94/040/00059/AM10/	Lic.No/Date:0310521318 26.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

216	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

217	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:02.03.2010
	Decision :Committee considered case as per agenda and observed that Department of Pharmaceuticals vide their O.M. No.35011/244/2009-PI-(Norms) dated 27.01.2010 has informed that their Department is not concerned for the norms for the export product Methyl-1,3,40Trimethyl-1H-Pyrazole-5-Carboxylate. It was, therefore, decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 02.03.2010.			

218	Case No.:14/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00138/AM10/	RLA File :09/24/040/00036/AM10/	Lic.No/Date:0910038023 28.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/66/2007-PI-III dated 06.08.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per			

details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metaxalone	1 Kg.	1.	3,5-Dimethyl Phenol	0.86 kg
		2.	Epichlorohydrin	1.93 kg
		3.	Sodium Hydroxide Flakes	0.83 kg
		4.	Polyethylene with Glycol	2.50 kg
		5.	Toluene	2.43 kg

RA concerned may take further necessary action as per above decision of NC.

219

Case No.:14/18/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00288/AM10/	RLA File :03/95/040/00084/AM10/	Lic.No/Date:0310521745 28.05.2009		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/84/2007-PI-III dated 19.09.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oxybutynine Chloride	1 Kg.	1.	Cyclo Hexyl Mandelic Acid Methyl Ester	1.22 kg
RA concerned may take further necessary action as per above decision of NC.				

220	Case No.:15/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00139/AM10/	RLA File :09/24/040/00041/AM10/	Lic.No/Date:0910038025 28.05.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

221	Case No.:17/18/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00291/AM10/	RLA File :03/95/040/00124/AM10/	Lic.No/Date:0310522329 02.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

222	Case No.:37/18/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
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HQ File :01/82/050/00311/AM10/	RLA File :09/24/040/00053/AM10/	Lic.No/Date:0910038076 02.06.2009	Defer Date:02.03.2010
Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

223

Case No.:42/18/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved	
HQ File :01/82/050/00316/AM10/	RLA File :09/24/040/00068/AM10/	Lic.No/Date:0910038079 02.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1-Dimethyl Ethyl-6-Cyanomethyl-2, Dimethyl 1,3-Dioxane-4-Acetane	1.003 kg
		2	Cyclohexane	5.22 kg
		3.	Methyl Isobutyryl Acetate	1.76 kg
		4.	4-Fluoro Benxaldehyde	0.85 kg
RA concerned may take further necessary action as per above decision of NC.				

224	Case No.:6/30/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00607/AM10/	RLA File :03/94/040/00143/AM10/	Lic.No/Date:0310522289 02.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

225	Case No.:32/18/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/00306/AM10/	RLA File :09/24/040/00410/AM09/	Lic.No/Date:0910038108 03.06.2009		
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O.. No.35011/98/2007-PI-III dated 31.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Mebeverine Hcl	1 Kg.	1.	Methyl-2-Chloromethyl Propionate	0.66 kg
			2.	Veratic Acid	0.56 kg

		3.	Methanol	0.45 kg
		4.	Toluene	0.57 kg
		5.	1,4-Dibromobutane	0.84 kg
RA concerned may take further necessary action as per above decision of NC.				

226	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

227	Case No.:14/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00471/AM10/	RLA File :03/94/040/00181/AM10/	Lic.No/Date:0310522633 04.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

228

Case No.:16/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/00156/AM10/	RLA File :05/24/040/00129/AM10/	Lic.No/Date:0510243123 05.06.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Candesartan Cilexetil	1 Kg.	1.	1-Chloroethyl Chloroformate	0.45 kg
		2.	4-(Bromomethyl)-2-Cyanobiphenyl	1.66 kg
		3.	Acetic Acid Glacial	4.07 kg
		4.	Acetone	3.45 kg
		5.	Acetonitrile	2.50 kg
		6.	Activated Carbon	0.100 kg
		7.	Cyclohexane	5.88 kg
		8.	Dimethyl Formamide	1.52 kg
		9.	Ethyl Acetate	10.00 kg
		10.	Formic Acid	1.30 kg
		11.	Iso Propyl Alcohol	0.50 kg

		12.	Methanol	10.00 kg
		13.	Methylene Chloride	5.00 kg
		14.	Molecular Sieves 3a Powdered	0.05 kg
		15.	Pyridine	0.922 kg
		16.	Stannous Chloride Dihydrate	3.62 kg
		17.	Tertiary Butanol	2.00 kg
		18.	Tetra Ethyl Ortho Carbonate	1.19 kg
		19.	TBAB	0.18 kg
		20.	Toluene	5.00 kg
		21.	Triethylamine	0.31 kg
RA concerned may take further necessary action as per above decision of NC.				

229	Case No.:30/22/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00487/AM10/	RLA File :08/24/040/00035/AM10/	Lic.No/Date:0810080484 05.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

230

Case No.:17/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00157/AM10/	RLA File :05/24/040/00046/AM10/	Lic.No/Date:0510243222 08.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

231	Case No.:18/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case
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HQ File :01/82/050/00158/AM10/	RLA File :05/24/040/00132/AM10/	Lic.No/Date:0510243226 08.06.2009	Approved	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Axetil Amorphous	1 Kg.	1.	Cefuroxime Axetil Crystalline	1.05 kg
		2.	Acetone	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

232	Case No.:19/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00159/AM10/	RLA File :05/24/040/00133/AM10/	Lic.No/Date:0510243230 08.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:21/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00161/AM10/	RLA File :05/24/040/00134/AM10/	Lic.No/Date:0510243231 08.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Citalopram Hydrobromide	1 Kg.	1.	1,2-Dibromoethane	0.073 kg
		2.	4-Bromofluorobenzene	2.92 kg
		3.	5-Cyano Phthalide	1.37 kg
		4.	Acetone	0.68 kg
		5.	Activated Carbon	0.057 kg
		6.	Ethyl Acetate	7.80 kg
		7.	Hydrobromic Acid 48%	0.875 kg
		8.	Iodine	0.006 kg
		9.	Methanol	5.43 kg
		10.	N,N-Dimethylaminopropyl Chloride Hydrochloride	2.35 kg
		11.	Tetrahydrofuran	8.34 kg

		12.	Toluene	3.36 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:25/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00165/AM10/	RLA File :05/24/040/00047/AM10/	Lic.No/Date:0510243291 08.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

235	Case No.:26/13/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00166/AM10/	RLA File :05/24/040/00112/AM10/	Lic.No/Date:0510243367 09.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

236	Case No.:23/13/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00163/AM10/	RLA File :09/24/040/00018/AM10/	Lic.No/Date:0910038170 10.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals/C&PC.			

237	Case No.:28/13/82-ALC4/2009		Party Name:CIPLA LIMITED		Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00168/AM10/		RLA File :03/94/040/00206/AM10/		Lic.No/Date:0310523657	Defer

		11.06.2009	Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

238	Case No.:29/13/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00169/AM10/	RLA File :03/94/040/00207/AM10/	Lic.No/Date:0310523667 11.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to forward a copy of application to Ministry of FPI for their comments. Accordingly case was deferred for 02.03.2010.			

239	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:31/14/82-ALC4/2009		Party Name:VIVIMED LABS LIMITED		Meet No/Date:45/82-ALC4/2009 02.02.2010		Status:Case Approved	
HQ File :01/82/050/00201/AM10/		RLA File :09/24/040/00394/AM09/		Lic.No/Date:0910038172 12.06.2009			
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/487/2000-PI-III dated 22.01.2001 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
2,4,4-Trichlor-2-Hydroxy Diphenyl Ether/VIV-L50% (Triclosan) 50% in PEG		1 Kg.	1.	2,4-Dichloro Phenol		0.675 kg kg	
			2.	Per-chloro Ethylene		2.285 kg	
			3.	Sodium Nitrite		0.195 kg kg	
			4.	Isopropyl Alcohol		1.50 kg kg	
			5.	PEG		0.500 kg	
RA concerned may take further necessary action as per above decision of NC.							

241	Case No.:16/22/82-ALC4/2009	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00473/AM10/	RLA File :03/94/040/00203/AM10/	Lic.No/Date:0310524147 15.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

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Case No.:26/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00300/AM10/	RLA File :03/94/040/00141/AM10/	Lic.No/Date:0310524174 15.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Moxifloxacin Hcl	1 Kg.	1.	1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-Oxo-3-Quinoline Carboxylic Acid	1.37 kg
		2.	[S,S]-2,8-Diazabicyclo (4,3,O)Nonane	0.50 kg
RA concerned may take further necessary action as per above decision of NC.				

243	Case No.:21/19/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00399/AM10/	RLA File :09/24/040/00075/AM10/	Lic.No/Date:0910038244 16.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

244	Case No.:22/19/82-ALC4/2009	Party Name:ACACIA LIFE SCIENCES PVT LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00400/AM10/	RLA File :09/24/040/00001/AM10/	Lic.No/Date:0910038246 16.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

245	Case No.:23/19/82-ALC4/2009	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved													
	HQ File :01/82/050/00401/AM10/	RLA File :09/24/040/00069/AM10/	Lic.No/Date:0910038245 16.06.2009														
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/82 meeting held on 23.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">2,3 Dibromo-5-Benzoyl Pyrrole</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Pyrrole</td><td>0.43 kg</td></tr><tr><td>2.</td><td>Dichloro Methane</td><td>5.25kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,3 Dibromo-5-Benzoyl Pyrrole	1 Kg.	1.	Pyrrole	0.43 kg	2.	Dichloro Methane	5.25kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
2,3 Dibromo-5-Benzoyl Pyrrole	1 Kg.	1.	Pyrrole	0.43 kg													
		2.	Dichloro Methane	5.25kg													

		3.	Morpholine	1.29 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:4/21/82-ALC4/2009	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:	
HQ File :01/82/050/00431/AM10/	RLA File :09/24/040/00010/AM10/	Lic.No/Date:0910038243 16.06.2009	Defer Date:29.09.2009	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 15.04.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Total Quantity
(Bromo Ketorolac (or) 5-Benzoyl-7-bromo 1.2 dihydro-3H-pyrrolol [1.2-A]pyrrole-1-carboxylic acid	1 Kg.	1.	Pyrrole	1.0064 kg
		2.	Isopropenyl Acetate	0.91 kg
		3.	Dimethyl sulphoxide	2.24 kg
		4.	1,1 Cyclopropane Dicarboxylic acid	1.4013 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:46/14/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/00216/AM10/	RLA File :08/24/040/00057/AM10/	Lic.No/Date:0810080767 16.06.2009	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Paroxetine 10 mg Tablets	4,32,90,000 Nos	1.	Paroxetine Hcl Hemihydrate	5559.90 kg
		2.	Lactose Anhydrous NF	36257.52 kg
Paroxetine 20 mg Tablets	13,97,50,000 Nos.	3.	Dibasic Calcium Phosphate Anhydrous	12747.60 kg
Paroxetine 30 mg Tablets	3,20,50,000 Nos.	4.	Povidone K 30	2414.22 kg
Paroxetine 40 mg Tablets	3,27,50,000 Nos.	5.	Magnesium Stearate	604.92 kg
		6.	BOTTLES & CAPS (PACKING MATERIALS IN FINISHED FORM	As per packing policy

			60 CC WHITE HDPE ROUND BOTTLE	
		7.	75 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	150 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		10.	225 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		11.	300 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		12.	400 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		13.	500 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		14.	33 MM WHITE PP SCREW CAP	As per packing policy
		15.	38 MM WHITE PP SCREW CAP	As per packing policy
		16.	45 MM WHITE PP SCREW CAP	As per packing policy
		17.	53 MM WHITE PP SCREW CAP	As per packing policy
RA concerned may take further necessary action as per above decision of Norms Committee.				

248	Case No.:43/18/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00317/AM10/	RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to examine the case on file. Accordingly, case was deferred for 16.03.2010.			

249	Case No.:50/14/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00220/AM10/	RLA File :03/95/040/00163/AM10/	Lic.No/Date:0310524509 17.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009/Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aromatic Derivative of Diphenylamine (Qureanti ADA) (Cumylated Diphenyl Amine/(4,4-Dimethyl Benzyl)-Diphenyl Amine	1 Kg.	1.	Diphenyl Amine	0.464 kg

RA concerned may take further necessary action as per above decision of NC.

250	Case No.:15/22/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00472/AM10/	RLA File :03/94/040/00205/AM10/	Lic.No/Date:0310524679 18.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

251	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of DC(MSME).			

252	Case No.:31/13/82-ALC4/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00221/AM10/	RLA File :05/24/040/00144/AM10/	Lic.No/Date:0510243923 18.06.2009	
	Decision :Withdrawn as the case has already been approved by NC in 36/82 meeting held on 01.12.2009.			

253	Case No.:36/13/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00226/AM10/	RLA File :03/94/040/00223/AM10/	Lic.No/Date:0310524777 18.06.2009	Defer Date:02.03.2010
	Decision : Withdrawn as the case has already been approved by NC in its 36/82 meeting held on 01.12.2009.			

254	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
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HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:18/22/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved	
HQ File :01/82/050/00475/AM10/	RLA File :09/24/040/00083/AM10/	Lic.No/Date:0910038317 22.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1-Dimethyl Ethyl-6-Cyanomethyl-2, Dimethyl 1,3-Dioxane-4-Acetane	1.003 kg
		2	Cyclohexane	5.22 kg
		3.	Methyl Isobutyryl Acetate	1.76 kg
		4.	4-Fluoro Benxaldehyde	0.85 kg
RA concerned may take further necessary action as per above decision of NC.				

256	Case No.:46/18/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																											
	HQ File :01/82/050/00320/AM10/	RLA File :08/24/040/00065/AM10/	Lic.No/Date:0810080892 22.06.2009																												
	Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																														
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Simvastatin 5 mg Tablet</td><td rowspan="7">1 No.</td><td>1.</td><td>SIMVASTATIN</td><td>5.1 mg</td></tr> <tr> <td>2.</td><td>LACTOSE ANHYDROUS NF</td><td>82.42 mg</td></tr> <tr> <td>3.</td><td>CITRIC ACID, ANHYDROUS</td><td>1.5 mg</td></tr> <tr> <td>4.</td><td>MAGNESIUM STEARATE</td><td>1.00 mg</td></tr> <tr> <td>5.</td><td>BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE</td><td>As per packing policy</td></tr> <tr> <td>6.</td><td>33 MM WHITE PP CRC WITH PULP LINER</td><td>As per packing policy</td></tr> <tr> <td>7.</td><td>150 CC WHITE HDPE ROUND BOTLE</td><td>As per packing</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Simvastatin 5 mg Tablet	1 No.	1.	SIMVASTATIN	5.1 mg	2.	LACTOSE ANHYDROUS NF	82.42 mg	3.	CITRIC ACID, ANHYDROUS	1.5 mg	4.	MAGNESIUM STEARATE	1.00 mg	5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy	6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy	7.	150 CC WHITE HDPE ROUND BOTLE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																											
Simvastatin 5 mg Tablet	1 No.	1.	SIMVASTATIN	5.1 mg																											
		2.	LACTOSE ANHYDROUS NF	82.42 mg																											
		3.	CITRIC ACID, ANHYDROUS	1.5 mg																											
		4.	MAGNESIUM STEARATE	1.00 mg																											
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy																											
		6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy																											
		7.	150 CC WHITE HDPE ROUND BOTLE	As per packing																											

Simvastatin 10 mg Tablet	1 No.			policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	38 MM WHITE PP SCREW CAP	As per packing policy
		10.	38 MM CRC WHITE SAFE CAP	As per packing policy
		11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
		12.	45 MM WHITE PP SCREW CAP	As per packing policy
		13.	750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		14.	53 MM WHITE PP SCREW CAP	As per packing policy
		15.	1750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		16.	100 MM WHITE PP SCREW CAP	As per packing policy
		1.	SIMVASTATIN	10.2 mg
		2.	LACTOSE ANHYDROUS NF	72.72 mg
		3.	CITRIC ACID, ANHYDROUS	1.40 mg
		4.	MAGNESIUM STEARATE	0.95 mg
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy
		7.	150 CC WHITE HDPE ROUND BOTLE	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	38 MM WHITE PP SCREW CAP	As per packing policy
		10.	38 MM CRC WHITE SAFE CAP	As per packing policy
		11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
		12.	45 MM WHITE PP SCREW CAP	As per packing policy
		13.	750 CC WHITE HDPE ROUND BOTTLE	As per packing policy

		14.	53 MM WHITE PP SCREW CAP	As per packing policy
		15.	1750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		16.	100 MM WHITE PP SCREW CAP	As per packing policy
Simvastatin 20 mg Tablet	1 No.	1.	SIMVASTATIN	20.4 mg
		2.	LACTOSE ANHYDROUS NF	145.44 mg
		3.	CITRIC ACID, ANHYDROUS	2.80 mg
		4.	MAGNESIUM STEARATE	1.90 mg
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy
		7.	150 CC WHITE HDPE ROUND BOTLE	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	38 MM WHITE PP SCREW CAP	As per packing policy
		10.	38 MM CRC WHITE SAFE CAP	As per packing policy
		11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
		12.	45 MM WHITE PP SCREW CAP	As per packing policy
		13.	750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		14.	53 MM WHITE PP SCREW CAP	As per packing policy
		15.	1750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		16.	100 MM WHITE PP SCREW CAP	As per packing policy
Simvastatin 40 mg Tablet	1 No.	1.	SIMVASTATIN	40.8 mg
		2.	LACTOSE ANHYDROUS NF	290.88 mg
		3.	CITRIC ACID, ANHYDROUS	5.60 mg
		4.	MAGNESIUM STEARATE	3.80 mg
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy

		6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy
		7.	150 CC WHITE HDPE ROUND BOTLE	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	38 MM WHITE PP SCREW CAP	As per packing policy
		10.	38 MM CRC WHITE SAFE CAP	As per packing policy
		11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
		12.	45 MM WHITE PP SCREW CAP	As per packing policy
		13.	750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		14.	53 MM WHITE PP SCREW CAP	As per packing policy
		15.	1750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		16.	100 MM WHITE PP SCREW CAP	As per packing policy
Simvastatin 80 mg Tablet	1 No.	1.	SIMVASTATIN	81.6 mg
		2.	LACTOSE ANHYDROUS NF	581.76 mg
		3.	CITRIC ACID, ANHYDROUS	11.20 mg
		4.	MAGNESIUM STEARATE	7.60 mg
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy
		7.	150 CC WHITE HDPE ROUND BOTLE	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	38 MM WHITE PP SCREW CAP	As per packing policy
		10.	38 MM CRC WHITE SAFE CAP	As per packing policy
		11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
		12.	45 MM WHITE PP SCREW CAP	As per packing

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RA concerned may take further necessary action as per above decision of NC.

257	Case No.:71/18/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00345/AM10/	RLA File :22/24/040/00011/AM10/	Lic.No/Date:2210009016 22.06.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/212/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 AVCA	1 Kg.	1.	GCLE	2.672 kg
		2.	Triphenyl Phosphine	1.26 kg
		3.	Sodium Iodide	0.828 kg
		4.	Formaldehyde	2.886 kg
		5.	DMF	2.00 kg
		6.	Methanol	7.87 kg
		7.	Methylene Chloride	10.31 kg
		8.	N-Butyl Acetate	3.15 kg
		9.	Phenol	0.933 kg
		10.	Penicillin G Amidase Enzyme	1.353 gm
		11.	Acetone	2.1375 kg
		12.	Eno Carbon	0.100 kg
		13.	Hydro Chloric Acid	Not allowed and not a importable item
		14.	Sodium Hydroxide	0.214 kg
		15.	Sodium Bicarbonate	Not allowed
		16.	Sodium Chloride	Not allowed

		17.	Sodium Carbonate	Not allowed
		18.	Sodium Thionate (Hydro)	Now allowed
		19.	Acetic Acid	0.022 kg
		20.	EDTA	Not allowed
		21.	Sulphuric Acid	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:8/15/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.		Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved													
HQ File :01/82/050/00237/AM10/	RLA File :03/95/040/00169/AM10/		Lic.No/Date:0310525439 23.06.2009														
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/34/2009/Ch.II dated 27.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">5-Iodo-2-Methyl Benzoic Acid</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Ortho Toluic Acid</td><td>0.577 kg</td></tr><tr><td>2.</td><td>Crude Iodine</td><td>0.539 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	5-Iodo-2-Methyl Benzoic Acid	1 Kg.	1.	Ortho Toluic Acid	0.577 kg	2.	Crude Iodine	0.539 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
5-Iodo-2-Methyl Benzoic Acid	1 Kg.	1.	Ortho Toluic Acid	0.577 kg													
		2.	Crude Iodine	0.539 kg													
RA concerned may take further necessary action as per above decision of NC.																	

259	Case No.:12/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00241/AM10/	RLA File :09/24/040/00105/AM10/	Lic.No/Date:0910038337 24.06.2009	Defer Date:02.03.2010
	Decision :Committee considered case as per agenda and in light of written comments of Department of C&PC dated 01.02.2010, decided to call from firm the Production and Consumption data for the last two years certified by Central Excise Authority. Accordingly, the case was deferred for 02.03.2010.			

260	Case No.:15/15/82-ALC4/2009		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:45/82-ALC4/2009 02.02.2010		Status:Case Approved	
	HQ File :01/82/050/00244/AM10/		RLA File :09/24/040/00103/AM10/		Lic.No/Date:0910038340 24.06.2009			
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 17/82 meeting held on 22.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed			

(2-Chloro-5-Iodophenyl)-[4-(Tetrahydrofuran-3-Yloxy Phenyl)]-Methanone	1 Kg.	1.	2-Chloro-5-Iodobenzoicacid	1.09 kg
		2.	Fluoro Benzene	1.71 kg
		3.	Methyl Tertiary Butyl ether	0.82 kg
		4.	Iso Propyl alcohol	3.34 kg
		4.	Tetrahydrofuran	1.03 kg
RA concerned may take further necessary action as per above decision of NC.				

261	Case No.:17/15/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00246/AM10/	RLA File :31/24/040/00045/AM10/	Lic.No/Date:3110038975 24.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 42/82 meeting held on 12.01.2010.			

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Case No.:18/15/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00247/AM10/	RLA File :05/24/040/00125/AM10/	Lic.No/Date:0510244392 24.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

263	Case No.:19/15/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00248/AM10/	RLA File :05/24/040/00146/AM10/	Lic.No/Date:0510244396 24.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

264	Case No.:19/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00476/AM10/	RLA File :09/24/040/00090/AM10/	Lic.No/Date:0910038361 25.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:20/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00249/AM10/	RLA File :03/94/040/00215/AM10/	Lic.No/Date:0310525912 25.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/210/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Formyl-Hexamethylenimin Dimethylacetal (NFHDA)	1 Kg.	1.	Homopiperidine [Dytek(R) Hexamethyleneimine (HMI)	1.16 kg
		2.	Formic Acid	0.54 kg
		3.	Dimethyl Sulphate	1.04 kg
		4.	Sodium Methoxide	0.44 kg
		5.	Methanol	1.11 kg
RA concerned may take further necessary action as per above decision of NC.				

266	Case No.:22/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00479/AM10/	RLA File :09/24/040/00099/AM10/	Lic.No/Date:0910038364 25.06.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

267	Case No.:5/21/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00432/AM10/	RLA File :09/24/040/00097/AM10/	Lic.No/Date:0910038362 25.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals			

268	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/82-ALC4/2009	Status:Case
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		02.02.2010	Deferred
HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC			

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Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008/Ch.II dated 03.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxymethyl-Methyl-Phenidone	1 Kg.	1.	Methanol	0.450 kg
		2.	Dimethyl Propionic Acid	0.845 kg
		3.	Phenyl Hydrazine	0.617 kg
The other items has not been allowed for import as the firm has not given any justification for the same.				
RA concerned may take further necessary action as per above decision of NC.				

270	Case No.:24/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00253/AM10/	RLA File :03/94/040/00251/AM10/	Lic.No/Date:0310526174 29.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 32/82 meeting held on 03.11.2009.			

271	Case No.:25/15/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00254/AM10/	RLA File :09/24/040/00087/AM10/	Lic.No/Date:0910038375 29.06.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

272	Case No.:26/15/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00255/AM10/	RLA File :07/24/040/00122/AM10/	Lic.No/Date:0710065660	

29.06.2009

Decision : Withdrawn as the case has already been approved by NC in its 32/82 meeting held on 03.11.2009.

Case No.:30/15/82-ALC4/2009

Party Name:RANBAXY LABORATORIES LTD

Meet No/Date:45/82-ALC4/2009
02.02.2010Status:Case
Approved

HQ File :01/82/050/00259/AM10/

RLA File :05/24/040/00183/AM10/

Lic.No/Date:0510244703
29.06.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Imipenem/Imipenem Crude	1 Kg.	1.	(3R,4R)-4-Acetoxy-3(R)-(Tert-Butyldimethylsilyloxy)-Ethyl-2-Azetidinone	6.52 kg
		2	4 Dimethyl Aminopyridine	0.04 kg
		3.	Acetone	15.86 kg
		4.	Acetonitrile	1.11 kg
		5.	Cyclohexane	20.55 kg
		6.	Cysteamine Hydrochloride	1.12 kg
		7.	Diphenyl Chlorophosphate	3.53 kg
		8.	Formic Acid	4.56 kg
		9.	Isopropyl Alcohol	0.73 kg
		10.	Methane Sulfonic Acid	1.11 kg
		11.	Methanol	1.98 kg
		12.	Methylene Acetoacetate	3.26 kg
		13.	Methylene Chloride	20.62 kg
		14.	N,N-Diisopropyl Ethylamine	5.08 kg
		15.	N-Methyl Morholine	0.57 kg
		16.	Palladium	0.0125 kg
		17.	P-Nitrobenzyl Alcohol	4.29 kg
		18.	Poly(4-Vinyl Pyridine) Cross Linked with 2% Divinyl Benzene	0.85 kg
		19.	Rhodium Octanoate (Dimer)	0.010 kg
		20.	Tetrahydrofuran	4.00 kg
		21.	Toluene	3.65 kg
		22.	Triethylamine	4.60 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:31/15/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00260/AM10/	RLA File :05/24/040/00184/AM10/	Lic.No/Date:0510244705 29.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sertraline Hcl	1 Kg.	1.	(R) Mandelic Acid	0.392 kg
		2.	4-3" 4"-Dichlorophenyl)1-Tetralone	3.27 kg
		3.	Activated Carbon	0.029 kg
		4.	Methanol	2.50 kg
		5.	Palladium Metal	0.80 gm
		6.	Toluene	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

275	Case No.:20/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00477/AM10/	RLA File :09/24/040/00115/AM10/	Lic.No/Date:0910038406 02.07.2009	
Decision : Withdrawn as the case has already been approved by NC in its 44/82 meeting held on 27.01.2010.				

276	Case No.:21/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00478/AM10/	RLA File :09/24/040/00114/AM10/	Lic.No/Date:0910038407 02.07.2009	Defer Date:02.03.2010
Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.				

277	Case No.:1/17/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00264/AM10/	RLA File :07/24/040/00135/AM10/	Lic.No/Date:0710065750 03.07.2009	Defer Date:02.03.2010
Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.				

278	Case No.:2/16/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009	Status:Case
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		02.02.2010	Deferred
HQ File :01/82/050/00262/AM10/	RLA File :09/24/040/00091/AM10/	Lic.No/Date:0910038415 03.07.2009	Defer Date:02.03.2010
Decision Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

279

Case No.:2/17/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00265/AM10/	RLA File :09/24/040/00121/AM10/	Lic.No/Date:0910038452 06.07.2009		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/66/2007-PI-III dated 06.08.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metaxalone	1 Kg.	1.	3,5-Dimethyl Phenol	0.86 kg
		2.	Epichlorohydrin	1.93 kg
		3.	Sodium Hydroxide Flakes	0.83 kg
		4.	Polyethylene with Glycol	2.50 kg
		5.	Toluene	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

280	Case No.:3/17/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00266/AM10/	RLA File :03/94/040/00279/AM10/	Lic.No/Date:0310527467 06.07.2009	Defer Date:02.03.2010
	Decision :Committee decided to forward a copy of application to Ministry of FPI for their comments. Accordingly, case was deferred for 02.03.2010.			

281	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:16.03.2010
	Decision :Committee decided to defer case for 16.03.2010 for comments of Department of Pharmaceuticals.			

282	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810	Defer

07.07.2009

Date:02.03.2010

Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.

283

Case No.:8/17/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00271/AM10/	RLA File :05/24/040/00208/AM10/	Lic.No/Date:0510245316 08.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/150/2009-PI-(Norms) dated 01.02.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Meropenem Sterile	1 kg.	1.	1-Pyrrolidinecarboxylic Acid,2-L(Dimethylamino)Carbonyl-4-Mercapto-(4-Nitrophenyl)Methyl Ester (2S,4S)	2.038 kg
		2.	2.5% Palladium on Carbon (Dry)	0.40 kg
		3.	Acetone	14.55 kg
		4.	Activated Carbon	0.200 kg
		5.	Diisopropyl Ethylamine	0.97 kg
		6.	Isopropyl Alcohol	7.32 kg
		7.	N,N-Dimethyl Formamide	4.46 kg
		8.	N-Methyl Morpholine	0.634 kg
		9.	p-Nitrobenzyl(1R,5R,6S)-6-[(1R)-1-Hydroxyethyl]-2-[(Diphenylphosphono)Oxy]-1-Methylcarbapen-2-EM-3-Carboxylate	3.429 kg
RA concerned may take further necessary action as per above decision of NC.				

284	Case No.:10/21/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00437/AM10/	RLA File :07/24/040/00148/AM10/	Lic.No/Date:0710065872 09.07.2009	Defer Date:02.03.2010
	Decision :Withdrawn as case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

285	Case No.:9/17/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00272/AM10/	RLA File :09/24/040/00101/AM10/	Lic.No/Date:0910038523	Defer Date:02.03.2010

		09.07.2009	
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

286	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

287	Case No.:24/22/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00481/AM10/	RLA File :08/24/040/00089/AM10/	Lic.No/Date:0810081376 10.07.2009	
	Decision :Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

288	Case No.:28/22/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00485/AM10/	RLA File :03/94/040/00254/AM10/	Lic.No/Date:0310528367 10.07.2009	
	Decision :Withdrawn as case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

289	Case No.:48/18/82-ALC4/2009	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00322/AM10/	RLA File :09/24/040/00118/AM10/	Lic.No/Date:0910038561 13.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

290	Case No.:11/21/82-ALC4/2009	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00438/AM10/	RLA File :04/24/040/00073/AM10/	Lic.No/Date:0410106099 14.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

291	Case No.:61/18/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred

HQ File :01/82/050/00335/AM10/	RLA File :04/24/040/00057/AM10/	Lic.No/Date:0410106102 14.07.2009	Defer Date:02.03.2010
Decision :Committee decided to forward a copy of application to Ministry of FPI for their comments. Accordngly, case was deferred for 02.03.2010.			

292	Case No.:5/22/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00462/AM10/	RLA File :22/24/040/00016/AM10/	Lic.No/Date:2210009103 15.07.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.			

293

Case No.:80/18/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																
HQ File :01/82/050/00354/AM10/	RLA File :34/24/040/00064/AM10/	Lic.No/Date:3410024680 15.07.2009																	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/229/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Thephen-2-Ethylamine</td><td>1.13 kg</td></tr><tr><td>2.</td><td>Methanol</td><td>1.956 kg</td></tr><tr><td>3.</td><td>Methylene Chloride</td><td>1.03 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg	2.	Methanol	1.956 kg	3.	Methylene Chloride	1.03 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg															
		2.	Methanol	1.956 kg															
		3.	Methylene Chloride	1.03 kg															
RA concerned may take further necessary action as per above decision of NC.																			

294	Case No.:27/22/82-ALC4/2009	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00484/AM10/	RLA File :03/94/040/01137/AM09/	Lic.No/Date:0310529091 16.07.2009	
	Decision :Withdrawn as case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

295	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

296	Case No.:29/22/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00486/AM10/	RLA File :08/24/040/00085/AM10/	Lic.No/Date:0810081548 17.07.2009	
	Decision : Withdrawn as case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

297	Case No.:87/18/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00361/AM10/	RLA File :05/24/040/00230/AM10/	Lic.No/Date:0510246091 17.07.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

298	Case No.:17/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00587/AM10/	RLA File :09/24/040/00436/AM09/	Lic.No/Date:0910038631 20.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

299

Case No.:89/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/00363/AM10/	RLA File :05/24/040/00226/AM10/	Lic.No/Date:0510246173 20.07.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	4-Dimethylamino Pyridine	0.028 kg
		2.	Acetone	3.09 kg
		3.	Activated Carbon	0.0242 kg
		4.	Acyclovir	0.78 kg
		5.	CBZ-L-Valine	1.1824 kg
		6.	Dicyclohexyl Carbodimide	1.3871 kg
		7.	Dimethyl Formamide	3.51 kg
		8.	Formic Acid	0.150 kg
		9.	Methanol	3.16 kg
		10.	Palladium Sponge	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

300

Case No.:10/39/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved	
HQ File :01/82/050/00813/AM10/	RLA File :03/94/040/00327/AM10/	Lic.No/Date:0310530316 23.07.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 01.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cipcox 2.5% liquid (solution)/Toltrazuril Oral Soln. 2.5% 500 ml pack	500 ml pack	1.	Toltrazuril	12.75 gm/500ml pack
RA concerned may take further necessary action as per above decision of NC.				

301	Case No.:12/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00582/AM10/	RLA File :09/24/040/00134/AM10/	Lic.No/Date:0910038660 23.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

302	Case No.:14/29/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00584/AM10/	RLA File :09/24/040/00111/AM10/	Lic.No/Date:0910038661 23.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

303	Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

304	Case No.:97/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00371/AM10/	RLA File :03/94/040/00310/AM10/	Lic.No/Date:0310530334	

		23.07.2009	Defer
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			Date:02.03.2010

305	Case No.:98/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00372/AM10/	RLA File :03/94/040/00019/AM10/	Lic.No/Date:0310530340 23.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

306	Case No.:100/18/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																																				
	HQ File :01/82/050/00374/AM10/	RLA File :09/24/040/00139/AM10/	Lic.No/Date:0910038692 24.07.2009																																					
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Menthyl-5 S-Cytosine-1 YL-1,3-Oxathiolane-2R Carboxalate (Lamivudine Intermediate Stage 3)</td><td rowspan="10">1 Kg.</td><td>1.</td><td>Glyoxalic Acid 50%</td><td>0.90 kg</td></tr> <tr> <td>2.</td><td>2,5 Dihydroxy-1,4 Dithiane</td><td>0.365 kg</td></tr> <tr> <td>3.</td><td>Triethylamine</td><td>0.67 kg</td></tr> <tr> <td>4.</td><td>Cytosine</td><td>0.455 kg</td></tr> <tr> <td>5.</td><td>Hexamethyl Disilazane</td><td>0.75 kg</td></tr> <tr> <td>6.</td><td>Dimethyl Formamide</td><td>0.31 kg</td></tr> <tr> <td>7.</td><td>N-Hexane</td><td>3.175 kg</td></tr> <tr> <td>8.</td><td>Cyclohexane</td><td>0.952 kg</td></tr> <tr> <td>9.</td><td>Toluene</td><td>2.857 kg</td></tr> <tr> <td>10.</td><td>Methyl Dichloride</td><td>1.90 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Menthyl-5 S-Cytosine-1 YL-1,3-Oxathiolane-2R Carboxalate (Lamivudine Intermediate Stage 3)	1 Kg.	1.	Glyoxalic Acid 50%	0.90 kg	2.	2,5 Dihydroxy-1,4 Dithiane	0.365 kg	3.	Triethylamine	0.67 kg	4.	Cytosine	0.455 kg	5.	Hexamethyl Disilazane	0.75 kg	6.	Dimethyl Formamide	0.31 kg	7.	N-Hexane	3.175 kg	8.	Cyclohexane	0.952 kg	9.	Toluene	2.857 kg	10.	Methyl Dichloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																				
Menthyl-5 S-Cytosine-1 YL-1,3-Oxathiolane-2R Carboxalate (Lamivudine Intermediate Stage 3)	1 Kg.	1.	Glyoxalic Acid 50%	0.90 kg																																				
		2.	2,5 Dihydroxy-1,4 Dithiane	0.365 kg																																				
		3.	Triethylamine	0.67 kg																																				
		4.	Cytosine	0.455 kg																																				
		5.	Hexamethyl Disilazane	0.75 kg																																				
		6.	Dimethyl Formamide	0.31 kg																																				
		7.	N-Hexane	3.175 kg																																				
		8.	Cyclohexane	0.952 kg																																				
		9.	Toluene	2.857 kg																																				
		10.	Methyl Dichloride	1.90 kg																																				

307	Case No.:101/18/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00375/AM10/	RLA File :07/24/040/00136/AM10/	Lic.No/Date:0710066165 24.07.2009	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2007-Ch.II dated 12.11.2009, has called for the following information from the firm.			

1. Chemical name of each export product,
2. Details of manufacturing process of each item with chemical equations, molecular formula and molecular weights.
3. Yield obtained in each step supported with authentic technical literature.
4. Authentic technical literature in support of norms applied for.
5. CA certificate certifying the production of export item achieved by them for the last three years and corresponding consumption of different raw materials.

It was, therefore, decided to remind the firm to furnish the above information. Accordingly, case was deferred for 02.03.2010.

308

Case No.:102/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred	
HQ File :01/82/050/00376/AM10/	RLA File :05/24/040/00243/AM10/	Lic.No/Date:0510246579 24.07.2009	Defer Date:02.03.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	4-Dimethylamino Pyridine	0.028 kg
		2.	Acetone	3.09 kg
		3.	Activated Carbon	0.0242 kg
		4.	Acyclovir	0.78 kg
		5.	CBZ-L-Valine	1.1824 kg
		6.	Dicyclohexyl Carbodimide	1.3871 kg
		7.	Dimethyl Formamide	3.51 kg
		8.	Formic Acid	0.150 kg
		9.	Methanol	3.16 kg
		10.	Palladium Sponge	0.005 kg
RA concerned may take further necessary action as per above decision of NC.				

309	Case No.:19/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00709/AM10/	RLA File :09/24/040/00133/AM10/	Lic.No/Date:0910038696 24.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

310	Case No.:21/35/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
			Lic.No/Date:0910038698	

HQ File :01/82/050/00711/AM10/	RLA File :09/24/040/00127/AM10/	24.07.2009	Defer
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			Date:02.03.2010

311	Case No.:22/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00712/AM10/	RLA File :09/24/040/00130/AM10/	Lic.No/Date:0910038699 24.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

312	Case No.:1/19/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00379/AM10/	RLA File :03/95/040/00170/AM10/	Lic.No/Date:0310530722 27.07.2009	Defer Date:16.03.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/219/2009-PI(Norms) dated 28.01.2010, decided to call for actual production –consumption data for the last 5 years duly certified by Central Excise Authority. Accordingly, the case was deferred for 09.03.2010.			

313

Case No.:104/18/82-ALC4/2009	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00378/AM10/	RLA File :05/24/040/00759/AM09/	Lic.No/Date:0510246636 27.07.2009		
Decision :Committee considered case as per agenda. The representative of DIPP present in meeting informed the Committee that there is sterilization only and hence no wastage can be allowed.				
After detailed deliberations, Committee decided to ratify norms as per details below or as applied by firm whichever is lower.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monofilament Polypropylene Mesh in various size	99.500 Sq.M.	1.	Non Sterile Monofilament Polypropylene Mesh in various size	99.500 Sq.M.
RA concerned may take further necessary action as per above decision of NC.				

314	Case No.:15/21/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00442/AM10/	RLA File :34/24/040/00050/AM10/	Lic.No/Date:3410024753 27.07.2009	

Decision : Withdrawn as the case has already been approved by NC in its 32/82 meeting held on 03.11.2009.

315

Case No.:16/21/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00443/AM10/	RLA File :34/24/040/00049/AM10/	Lic.No/Date:3410024752 27.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/101/2002/Ch.II dated 04.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Ethyl Hexanoyl Chloride	1 Kg.	1.	2-Ethyl Hexanoic Acid	0.925 kg
RA concerned may take further necessary action as per above decision of NC.				

316	Case No.:2/19/82-ALC4/2009	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00380/AM10/	RLA File :03/94/040/00308/AM10/	Lic.No/Date:0310530948 28.07.2009	Defer Date:16.03.2010
	Decision : Committee decided to defer case for 16.03.2010 for comments of Department of Pharmaceuticals.			

317	Case No.:16/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00706/AM10/	RLA File :09/24/040/00158/AM10/	Lic.No/Date:0910038722 29.07.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

318	Case No.:7/22/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/00464/AM10/	RLA File :09/24/040/00136/AM10/	Lic.No/Date:0910038741 30.07.2009		
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O.. No.35011/98/2007-PI-III dated 31.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Mebeverine Hcl	1 Kg.	1.	Methyl-2-Chloromethyl Propionate	0.66 kg

		2.	Veratic Acid	0.56 kg
		3.	Methanol	0.45 kg
		4.	Toluene	0.57 kg
		5.	1,4-Dibromobutane	0.84 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:32/19/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00410/AM10/	RLA File :09/24/040/00135/AM10/	Lic.No/Date:0910038751 31.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/196/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meropenem for Inj. USP 1000 mg	1 No.	1.	Meropenem Buffered Sterile USP	1.2927 gm/ 1 gm Vial
Meropenem for Inj. USP 500 mg	1 No.	1.	Meropenem Buffered Sterile USP	646.4 mg/ 500 mg vial
RA concerned may take further necessary action as per above decision of NC.				

320	Case No.:33/19/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00411/AM10/	RLA File :04/24/040/00098/AM10/	Lic.No/Date:0410106590 31.07.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

321	Case No.:16/29/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/00586/AM10/	RLA File :34/24/040/00068/AM10/	Lic.No/Date:3410024818 03.08.2009		
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O.. No.35011/11/2005-PI-III dated 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Fenofibrate	1 Kg.	1.	4-Chloro,4 Hydroxybenzophenone	1.316 kg

		2.	Acetone	2.71 kg
		3.	Ethyl Acetate	4.47 kg
		4.	Iso Propyl Alcohol	5.43 kg
		5.	Methylene Chloride	4.92 kg
		6.	Activated Charcoal	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

322	Case No.:14/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00704/AM10/	RLA File :09/24/040/00173/AM10/	Lic.No/Date:0910038796 04.08.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:1/21/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved	
HQ File :01/82/050/00428/AM10/	RLA File :03/95/040/00263/AM10/	Lic.No/Date:0310532916 07.08.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 04.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flu Strength Hot Lemon Powder 5 gm Sachet (Each 5 gm. Sachet contains Paracetamol Ph.EUR)	5 gm pack	1.	Paracetamol PH.EUR	1.01 gm/5gm Sachet
RA concerned may take further necessary action as per above decision of NC.				

324	Case No.:17/35/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/00707/AM10/	RLA File :09/24/040/00123/AM10/	Lic.No/Date:0910038850 07.08.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/159/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Rosuvastatin Calcium	1 Kg.	1.	S-4-Chloro-3-Hydroxybutanenitrile	2.47 kg

		2.	Sodium Borohydride	1.11 kg
		3.	Diethylmethoxy Borane	1.922 kg
		4.	Methyl Isobutyl Acetate	2.11 kg
		5.	Diisobutyl Aluminium Hydride	2.79 kg
		6.	2,2-Dimethoxy Propane	4.141 kg
		7.	Tert. Butyl Bromoacetate	11.20 kg
		8.	Para Toluene Sulfonyl Chloride	2.77 kg
		9.	Para Fluoro Benzaldehyde	1.95 kg
RA concerned may take further necessary action as per above decision of NC.				

325	Case No.:18/35/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00708/AM10/	RLA File :09/24/040/00124/AM10/	Lic.No/Date:0910038853 07.08.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

326	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 16.03.2010 for comments of Department of C&PC.			

327	Case No.:3/21/82-ALC4/2009	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00430/AM10/	RLA File :03/94/040/00312/AM10/	Lic.No/Date:0310532937 07.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 32/82 meeting held on 03.11.2009.			

328	Case No.:12/21/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00439/AM10/	RLA File :03/94/040/00354/AM10/	Lic.No/Date:0310532972 10.08.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/235/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Succinate	1 Kg.	1.	Para Methoxy Ethyl Phenol	0.7955 kg
		2.	Epichlorohydrine	0.6179 kg
		3.	Succinic Acid	0.4508 kg
		4.	Mono Isopropyl Amine	0.6285 kg

RA concerned may take further necessary action as per above decision of NC.

329	Case No.:18/21/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00445/AM10/	RLA File :31/24/040/00081/AM10/	Lic.No/Date:3110039535 10.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 38/82 meeting held on 15.12.2009.			

330	Case No.:19/21/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00446/AM10/	RLA File :09/24/040/00187/AM10/	Lic.No/Date:0910038882 11.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 44/82 meeting held on 27.01.2010.			

331	Case No.:20/21/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00447/AM10/	RLA File :09/24/040/00181/AM10/	Lic.No/Date:0910038884 11.08.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

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Case No.:13/29/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved	
HQ File :01/82/050/00583/AM10/	RLA File :34/24/040/00070/AM10/	Lic.No/Date:3410024898 12.08.2009		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/55/2005-PI-III dated 08.11.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nitazoxanide	1 Kg.	1.	2-Amino-5-Nitrothiazole	0.59 kg
		2.	Methylene Chloride	2.48 kg

		3.	Acetone	2.75 kg
		4.	Activated Carbon	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

333	Case No.:24/21/82-ALC4/2009	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved
	HQ File :01/82/050/00451/AM10/	RLA File :03/94/040/00398/AM10/	Lic.No/Date:0310533492 12.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 32/82 meeting held on 03.11.2009.			

334	Case No.:25/21/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00452/AM10/	RLA File :09/24/040/00177/AM10/	Lic.No/Date:0910038895 12.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 44/82 meeting held on 27.01.2010.			

335	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:23.02.2010
	Decision :Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.			

336	Case No.:27/21/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00454/AM10/	RLA File :03/94/040/00225/AM10/	Lic.No/Date:0310533516 12.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.			

337	Case No.:28/21/82-ALC4/2009	Party Name:VETINDIA PHARMACEUTICALS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00455/AM10/	RLA File :09/24/040/00146/AM10/	Lic.No/Date:0910038909 12.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 32/82 meeting held on 03.11.2009.			

338	Case No.:15/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:45/82-ALC4/2009	Status:Case
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			02.02.2010	Deferred
	HQ File :01/82/050/00705/AM10/	RLA File :09/24/040/00191/AM10/	Lic.No/Date:0910039017 18.08.2009	Defer Date:02.03.2010
Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.				

339	Case No.:20/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00710/AM10/	RLA File :09/24/040/00194/AM10/	Lic.No/Date:0910039023 18.08.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

340	Case No.:4/22/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00461/AM10/	RLA File :03/95/040/00293/AM10/	Lic.No/Date:0310533940 18.08.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

341	Case No.:11/22/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00468/AM10/	RLA File :31/24/040/00091/AM10/	Lic.No/Date:3110039626 19.08.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

342	Case No.:8/22/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/00465/AM10/	RLA File :09/24/040/00172/AM10/	Lic.No/Date:0910039049 19.08.2009		
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/225/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
	Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
	Doxofylline	1kg.	1.	Theophylline	1.17kg
			2.	Chloro acetaldehyde dimethyl acetal	0.81kg
			3.	Potassium carbonate	0.89kg

		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

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Case No.:12/35/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00702/AM10/	RLA File :09/24/040/00204/AM10/	Lic.No/Date:0910039063 24.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/247/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nebivolol Hcl	1 Kg.	1.	Para Fluorophenol	9.01 kg
		2.	Methanol	23.6 kg
		3.	n-Hexane	24.02 kg
		4.	Acetone	13.031 kg
		5.	Dimethyl Sulphoxide	11.74 kg
		6.	Toluene	15.98 kg
		7.	DIBAL-H (Diisobutylaluminium Hydrine) 25% in Toluene	27.03 kg
		8.	Diisopropyl Ether	12.17 kg
		9.	Methylene Chloride	4.83 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:10/29/82-ALC4/2009	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00580/AM10/	RLA File :11/24/040/00012/AM10/	Lic.No/Date:1110020967 25.08.2009		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Acetate BP (Micronised)	1 Kg.	1.	Hydrocortisone BP/EP/USP	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

345	Case No.:21/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00591/AM10/	RLA File :09/24/040/00189/AM10/	Lic.No/Date:0910039075 27.08.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

346	Case No.:26/35/82-ALC4/2009	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00716/AM10/	RLA File :03/94/040/00366/AM10/	Lic.No/Date:0310535746 28.08.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

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Case No.:25/35/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00715/AM10/	RLA File :03/94/040/00433/AM10/	Lic.No/Date:0310535974 01.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Moxifloxacin Hcl	1 Kg.	1.	1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-Oxo-3-Quinoline Carboxylic Acid	1.37 kg
		2.	[S,S]-2,8-Diazabicyclo (4,3,O)Nonane	0.50 kg
RA concerned may take further necessary action as per above decision of NC.				

348	Case No.:22/37/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/00765/AM10/	RLA File :03/95/040/00324/AM10/	Lic.No/Date:0310536409 07.09.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (PC Div.) vide their O.M. No.46011/113/2009-PC-II dated 11.01.2010 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Orthoxylene	1 MT.	1.	Reformat	1.2565 MT
		2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports

RA concerned may take further necessary action as per above decision of NC.

349	Case No.:27/35/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00717/AM10/	RLA File :03/94/040/00477/AM10/	Lic.No/Date:0310537552 14.09.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

350	Case No.:29/35/82-ALC4/2009	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00719/AM10/	RLA File :07/24/040/00223/AM10/	Lic.No/Date:0710067058 17.09.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

351	Case No.:11/39/82-ALC4/2009	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved
	HQ File :01/82/050/00815/AM10/	RLA File :03/94/040/00437/AM10/	Lic.No/Date:0310539141 24.09.2009	
	Decision :Withdrawn as case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

352	Case No.:2/29/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00572/AM10/	RLA File :08/24/040/00155/AM10/	Lic.No/Date:0810083127 25.09.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

353	Case No.:4/29/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00574/AM10/	RLA File :05/23/040/00038/AM10/	Lic.No/Date:0510250014 29.09.2009	Defer Date:02.03.2010
	Decision :Committee decided to forward a copy of application to Petrochemicals Divisions of Department of C&PC for their comments. Accordingly, case was deferred for 02.03.2010.			

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Case No.:5/29/82-ALC4/2009	Party Name:INDO PHYTCHEM PHARMACEUTICALS	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00575/AM10/	RLA File :05/23/040/00055/AM10/	Lic.No/Date:0510250016 29.09.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reserpine BP/EP/USP	1 Kg.	1.	Ruawolfia Vomitoria Bark (containing Reserpine 0.9% to 1.0%)	153.8 kgs.
RA concerned may take further necessary action as per above decision of NC.				

355	Case No.:6/29/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00576/AM10/	RLA File :08/24/040/00161/AM10/	Lic.No/Date:0810083230 30.09.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

356	Case No.:7/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00577/AM10/	RLA File :07/24/040/00229/AM10/	Lic.No/Date:0710067286 30.09.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

357	Case No.:8/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00578/AM10/	RLA File :07/24/040/00230/AM10/	Lic.No/Date:0710067287 30.09.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

358	Case No.:24/29/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00594/AM10/	RLA File :09/24/040/00247/AM10/	Lic.No/Date:0910039458 05.10.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

359	Case No.:30/29/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00600/AM10/	RLA File :05/24/040/00332/AM10/	Lic.No/Date:0510250305 06.10.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:28/37/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00771/AM10/	RLA File :03/95/040/00432/AM10/	Lic.No/Date:0310540571 07.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (PC Div.) vide their O.M. No.46011/113/2009-PC-II dated 11.01.2010 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orthoxylene	1 MT.	1.	Reformat	1.2565 MT
		2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports
RA concerned may take further necessary action as per above decision of NC.				

361	Case No.:2/33/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00630/AM10/	RLA File :03/94/040/00451/AM10/	Lic.No/Date:0310541892 23.10.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

362	Case No.:5/33/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00633/AM10/	RLA File :03/94/040/00516/AM10/	Lic.No/Date:0310542107 23.10.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

363	Case No.:7/33/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00635/AM10/	RLA File :03/94/040/00569/AM10/	Lic.No/Date:0310542418 26.10.2009	Defer Date:02.03.2010

Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.

364	Case No.:8/33/82-ALC4/2009	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00636/AM10/	RLA File :03/95/040/00282/AM10/	Lic.No/Date:0310542452 26.10.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

365	Case No.:9/33/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00637/AM10/	RLA File :09/24/040/00230/AM10/	Lic.No/Date:0910039712 27.10.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

366	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

367	Case No.:15/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00643/AM10/	RLA File :09/24/040/00240/AM10/	Lic.No/Date:0910039761 29.10.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

368	Case No.:16/33/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:
	HQ File :01/82/050/00644/AM10/	RLA File :09/24/040/00222/AM10/	Lic.No/Date:0910039762 29.10.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

369	Case No.:1/35/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00691/AM10/	RLA File :03/95/040/00495/AM10/	Lic.No/Date:0310544646	Defer

		09.11.2009	Date:02.03.2010
Decision :Committee considered case as per agenda and decided to seek comments from Export Cell whether the export/import item is Scomet item. Accordingly, case was deferred for 02.03.2010.			

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Case No.:33/35/82-ALC4/2009	Party Name:MADAUS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00723/AM10/	RLA File :17/24/040/00031/AM10/	Lic.No/Date:1710002843 09.11.2009		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 33/82 meeting held on 11.11.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Agiolax (bulk granuler laxative formulation)	1 Kg.	1.	Iron Oxide Red E 172	0.0035 kg
		2.	Iron Oxide Yellow E 172	0.00145 kg
		3.	Iron Oxide Black E 172	0.00169 kg
		4.	Caraway Oil Dab Type III	0.00052 kg
		5.	Sage oil type 90745 Dacl	0.00052 kg
RA concerned may take further necessary action as per above decision of NC.				

371	Case No.:3/35/82-ALC4/2009	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00693/AM10/	RLA File :05/24/040/00350/AM10/	Lic.No/Date:0510252131 10.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

372	Case No.:4/35/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00694/AM10/	RLA File :03/95/040/00365/AM10/	Lic.No/Date:0310544960 11.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

373	Case No.:6/35/82-ALC4/2009	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00696/AM10/	RLA File :05/24/040/00339/AM10/	Lic.No/Date:0510252282 11.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

374	Case No.:31/35/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00721/AM10/	RLA File :09/24/040/00306/AM10/	Lic.No/Date:0910039891 12.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

375	Case No.:32/35/82-ALC4/2009	Party Name: SMILAX LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00722/AM10/	RLA File :09/24/040/00299/AM10/	Lic.No/Date:0910039896 12.11.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:34/35/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved	
HQ File :01/82/050/00724/AM10/	RLA File :03/95/040/00448/AM10/	Lic.No/Date:0310545253 12.11.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 04.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flu Strength Hot Lemon Powder 5 gm Sachet (Each 5 gm. Sachet contains Paracetamol Ph.EUR)	5 gm pack	1.	Paracetamol PH.EUR	1.01 gm/5gm Sachet
RA concerned may take further necessary action as per above decision of NC.				

377	Case No.:35/35/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved	
	HQ File :01/82/050/00725/AM10/	RLA File :03/94/040/00587/AM10/	Lic.No/Date:0310545337 12.11.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O.. No.35011/169/2008-PI-III dated 09.04.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Triamcinolone Acetonide	1 kg.	1.	9 Beta-11 Beta-Epoxy-16 Alpha, 17 Alpha, 21-Trihydroxy-Pregna-1,4-	1.095 kg

381	Case No.:5/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferrd
	HQ File :01/82/050/00748/AM10/	RLA File :09/24/040/00325/AM10/	Lic.No/Date:0910039975 19.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

382	Case No.:6/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00749/AM10/	RLA File :09/24/040/00326/AM10/	Lic.No/Date:0910039976 19.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

383	Case No.:9/37/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00752/AM10/	RLA File :03/94/040/00704/AM10/	Lic.No/Date:0310546649 19.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

384	Case No.:7/37/82-ALC4/2009	Party Name:AARTI ORGANIC	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00750/AM10/	RLA File :08/24/040/00209/AM10/	Lic.No/Date:0810084279 20.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

385	Case No.:10/37/82-ALC4/2009	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00753/AM10/	RLA File :04/24/040/00191/AM10/	Lic.No/Date:0410109528 23.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

386	Case No.:11/37/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00754/AM10/	RLA File :03/95/040/00513/AM10/	Lic.No/Date:0310546961 23.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:13/37/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00756/AM10/	RLA File :03/95/040/00508/AM10/	Lic.No/Date:0310547176 24.11.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 23.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:15/37/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/00758/AM10/	RLA File :05/24/040/00368/AM10/	Lic.No/Date:0510253220 24.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Candesartan Cilexetil	1 Kg.	1.	1-Chloroethyl Chloroformate	0.45 kg
		2.	4-(Bromomethyl)-2-Cyanobiphenyl	1.66 kg
		3.	Acetic Acid Glacial	4.07 kg
		4.	Acetone	3.45 kg
		5.	Acetonitrile	2.50 kg
		6.	Activated Carbon	0.100 kg
		7.	Cyclohexane	5.88 kg
		8.	Dimethyl Formamide	1.52 kg
		9.	Ethyl Acetate	10.00 kg

		10.	Formic Acid	1.30 kg
		11.	Iso Propyl Alcohol	0.50 kg
		12.	Methanol	10.00 kg
		13.	Methylene Chloride	5.00 kg
		14.	Molecular Sieves 3a Powdered	0.05 kg
		15.	Pyridine	0.922 kg
		16.	Stannous Chloride Dihydrate	3.62 kg
		17.	Tertiary Butanol	2.00 kg
		18.	Tetra Ethyl Ortho Carbonate	1.19 kg
		19.	TBAB	0.18 kg
		20.	Toluene	5.00 kg
		21.	Triethylamine	0.31 kg
RA concerned may take further necessary action as per above decision of NC.				

389	Case No.:16/37/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00759/AM10/	RLA File :09/24/040/00294/AM10/	Lic.No/Date:0910040009 24.11.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

390	Case No.:17/37/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00760/AM10/	RLA File :09/24/040/00244/AM10/	Lic.No/Date:0910040010 24.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

391	Case No.:19/37/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00762/AM10/	RLA File :03/94/040/00621/AM10/	Lic.No/Date:0310547351 25.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

392	Case No.:20/37/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00763/AM10/	RLA File :05/24/040/00367/AM10/	Lic.No/Date:0510253267 25.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Eno Carbon	51.66 gm

RA concerned may take further necessary action as per above decision of NC.

393	Case No.:25/37/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00768/AM10/	RLA File :34/24/040/00130/AM10/	Lic.No/Date:3410025692 25.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

394	Case No.:23/37/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00766/AM10/	RLA File :09/24/040/00343/AM10/	Lic.No/Date:0910040046 27.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

395	Case No.:24/37/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00767/AM10/	RLA File :09/24/040/00351/AM10/	Lic.No/Date:0910040047 27.11.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

396	Case No.:29/37/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00772/AM10/	RLA File :05/24/040/00328/AM10/	Lic.No/Date:0510253540 27.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:30/37/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00773/AM10/	RLA File :05/24/040/00376/AM10/	Lic.No/Date:0510253557 27.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

398	Case No.:2/39/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00805/AM10/	RLA File :03/95/040/00453/AM10/	Lic.No/Date:0310549711 08.12.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

399	Case No.:4/39/82-ALC4/2009	Party Name:AARON FINE CHEMICALS PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00807/AM10/	RLA File :03/94/040/00622/AM10/	Lic.No/Date:0310550444 11.12.2009	Defer Date:02.03.2010

Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.

400	Case No.:5/39/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00808/AM10/	RLA File :05/23/040/00118/AM10/	Lic.No/Date:0510254470 14.12.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

401	Case No.:6/39/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00809/AM10/	RLA File :03/95/040/00557/AM10/	Lic.No/Date:0310550660 14.12.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

402	Case No.:7/39/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved
	HQ File :01/82/050/00810/AM10/	RLA File :03/95/040/00569/AM10/	Lic.No/Date:0310550682 14.12.2009	Defer Date:02.02.2010
	Decision :Withdrawn as the case has already been approved by NC in 39/82 meeting held on 22.12.2009.			

403	Case No.:8/39/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00811/AM10/	RLA File :08/24/040/00227/AM10/	Lic.No/Date:0810084895 14.12.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

404	Case No.:9/39/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
	HQ File :01/82/050/00812/AM10/	RLA File :08/24/040/00231/AM10/	Lic.No/Date:0810084897 14.12.2009		
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2007-PI-III dated 17.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Warfarin 1 mg Tablets	1 Million	1.	Warfarin Sodium Clatharate USP	1.09 kg

		2.	Hydroxypropyl Cellulose	3.67 kg
		3.	Lactose Monohydrate	168.08 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 2 mg Tablet	1 Million	1.	Warfarin Sodium Clathrate USP	2.18 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
		3.	Lactose Monohydrate	167.12 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 2.5 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	2.725 kg
		2.	Hydroxypropyl Cellulose	3.68 kg
		3.	Lactose Monohydrate	166.98 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 3 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	3.27 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
		3.	Lactose Monohydrate	165.53 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 4.0 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	4.36 kg
		2.	Hydroxypropyl Cellulose	3.67 kg
		3.	Lactose Monohydrate	165.12 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 5.0 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	5.45 kg
		2.	Hydroxypropyl Cellulose	3.67 kg

		3.	Lactose Monohydrate	159.50 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
		1.	Warfarin Sodium Clathrate USP	6.54 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
Warfarin 6.0 mg Tablets	1 Million	3.	Lactose Monohydrate	156.07 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
		1.	Warfarin Sodium Clathrate USP	8.175 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
Warfarin 7.5 mg Tablets	1 Million	3.	Lactose Monohydrate	156.87 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
		1.	Warfarin Sodium Clathrate USP	10.90 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
Warfarin 10 mg Tablets	1 Million	3.	Lactose Monohydrate	154.67 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

405	Case No.:1/41/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00836/AM10/	RLA File :05/24/040/00408/AM10/	Lic.No/Date:0510254931 18.12.2009	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg

RA concerned may take further necessary action as per above decision of NC.

406	Case No.:2/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00837/AM10/	RLA File :05/24/040/00411/AM10/	Lic.No/Date:0510254932 18.12.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:3/41/82-ALC4/2009	Party Name:KUSUMA PHARMA	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00838/AM10/	RLA File :03/94/040/00808/AM10/	Lic.No/Date:0310551825 21.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/31/2008.Ch.II dated 21.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Saccharin (Pure Dental Grade) 100% purity	1 kg	1.	Sodium Saccharin (BP) 99% purity	1.02 kg
RA concerned may take further necessary action as per above decision of NC.				

408	Case No.:4/41/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

409	Case No.:5/41/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Deferred
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HQ File :01/82/050/00840/AM10/	RLA File :31/24/040/00188/AM10/	Lic.No/Date:3110041172 21.12.2009	Defer Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

410	Case No.:6/41/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00841/AM10/	RLA File :08/24/040/00213/AM10/	Lic.No/Date:0810085114 21.12.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

411	Case No.:7/41/82-ALC4/2009			Party Name:INTAS PHARMACEUTICALS LTD.,		Meet No/Date:45/82-ALC4/2009 02.02.2010		Status:Case Approved	
	HQ File :01/82/050/00842/AM10/			RLA File :08/24/040/00258/AM10/		Lic.No/Date:0810085116 21.12.2009			
	Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-								
	Export product			Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Metoprolol Succinate Prolonged Release Tablet 23.75 mg			1 No.	1.	Metoprolol Succinate PH.EUR	24.225 mg/tablet		
	Metoprolol Succinate Prolonged Release Tablet 47.50 mg			1 No.	1.	Metoprolol Succinate PH.EUR	48.45 mg/tablet		
Metoprolol Succinate Prolonged Release Tablet 95.00 mg			1 No.	1.	Metoprolol Succinate PH.EUR	96.9 mg/tablet			
Metoprolol Succinate Prolonged Release Tablet 190.00 mg			1 No.	1.	Metoprolol Succinate PH.EUR	193.8 mg/tablet			
RA concerned may take further necessary action as per above decision of NC.									

412	Case No.:8/41/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00843/AM10/	RLA File :31/24/040/00186/AM10/	Lic.No/Date:3110041177 21.12.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

413	Case No.:9/41/82-ALC4/2009	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
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HQ File :01/82/050/00844/AM10/	RLA File :05/23/040/00120/AM10/	Lic.No/Date:0510255017 21.12.2009	Defer Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

414	Case No.:10/41/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00845/AM10/	RLA File :07/24/040/00360/AM10/	Lic.No/Date:0710069043 22.12.2009	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

415	Case No.:11/41/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
	HQ File :01/82/050/00846/AM10/	RLA File :07/24/040/00361/AM10/	Lic.No/Date:0710069044 22.12.2009	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:12/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved	
HQ File :01/82/050/00847/AM10/	RLA File :05/24/040/00412/AM10/	Lic.No/Date:0510255095 22.12.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 13/82 meeting held on 24.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Carbomer Granules Minimum 44%	1 Kg.	1.	Clarithromycin BP/USP	0.444 kg/kg
			OR	
			Its raw material as per SION A-2263	
		2.	Carbopol 974 P	0.37 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

417	Case No.:13/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00848/AM10/	RLA File :05/24/040/00413/AM10/	Lic.No/Date:0510255096 22.12.2009	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

418	Case No.:14/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00849/AM10/	RLA File :05/24/040/00414/AM10/	Lic.No/Date:0510255098 22.12.2009	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

419	Case No.:1/45/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00896/AM10/	RLA File :05/24/040/00446/AM10/	Lic.No/Date:0510256458 15.01.2010	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

420	Case No.:10/45/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00905/AM10/	RLA File :34/24/040/00176/AM10/	Lic.No/Date:3410026153 15.01.2010	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

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Case No.:11/45/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved	
HQ File :01/82/050/00906/AM10/	RLA File :34/24/040/00182/AM10/	Lic.No/Date:3410026154 15.01.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 43/82 meeting held on 20.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg

Hydrochloride	3.	Methanol	4.14 kg
	4.	Acetone	Not used in process. Hence not allowed.
	5.	Activated Carbon	0.100 kg
	6.	Ammonium Persulphates	2.43 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:12/45/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/00907/AM10/	RLA File :03/95/040/00682/AM10/	Lic.No/Date:0310555737 18.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir		1.	Caustic Soda	0.5749 kg
		2.	Dimethyl Aniline	0.950 kg
		3.	Formaldehyde	2.74 kg
		4.	GCLE	2.44 kg
		5.	Phosphorous Pentachloride	1.35 kg
		6.	Sodium Carbonate	0.018 kg
		7.	Triphenyl Phosphine	2.389 kg
		8.	Activated Carbon	0.100 kg
		9.	EDTA Disodium	0.003 kg
		10.	Pyridine	0.37 kg
		11.	Triethylamine	1.16 kg
		12.	Trifluoro acetic Acid	0.050 kg
		13.	ATH/EHATA	1.07 kg
		14.	Dimethyl Formamide	0.61 kg
		15.	Ethyl Acetate	2.93 kg
		16.	Methanol	4.60 kg
		17.	Methylene Chloride	20.17 kg
		18.	Acetonitrile	0.69 kg
		19.	Cyclohexane	0.00479 kg
		20.	Methyl Ethyl Ketone	2.92 kg
		21.	Toluene	4.26 kg

RA concerned may take further necessary action as per above decision of NC.

423	Case No.:13/45/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status Case Deferred
	HQ File :01/82/050/00908/AM10/	RLA File :03/95/040/00674/AM10/	Lic.No/Date:0310555745 18.01.2010	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

424	Case No.:2/45/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved																																										
	HQ File :01/82/050/00897/AM10/	RLA File :05/24/040/00434/AM10/	Lic.No/Date:0510256545 18.01.2010																																											
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 15/82 meeting held on 07.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="12">Simvastatin</td><td rowspan="12">1 Kg.</td><td>1.</td><td>Lovastatin</td><td>1.648 kg</td></tr> <tr> <td>2.</td><td>Acetone</td><td>1.042 kg</td></tr> <tr> <td>3.</td><td>Activated Carbon</td><td>0.035 kg</td></tr> <tr> <td>4.</td><td>Cyclohexane</td><td>1.33 kg</td></tr> <tr> <td>5.</td><td>Cycloproylamine</td><td>1.23 kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>19.82 kg</td></tr> <tr> <td>7.</td><td>N Butyl Lithium</td><td>2.382 kg</td></tr> <tr> <td>8.</td><td>Pyrrolidine</td><td>1.53 kg</td></tr> <tr> <td>9.</td><td>Tetrahydrofuran</td><td>6.58 kg</td></tr> <tr> <td>10.</td><td>Caustic flakes</td><td>1.484 kg</td></tr> <tr> <td>11.</td><td>Iodine</td><td>0.63 kg</td></tr> <tr> <td>12.</td><td>Ethyl acetate</td><td>4.49 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Simvastatin	1 Kg.	1.	Lovastatin	1.648 kg	2.	Acetone	1.042 kg	3.	Activated Carbon	0.035 kg	4.	Cyclohexane	1.33 kg	5.	Cycloproylamine	1.23 kg	6.	Methanol	19.82 kg	7.	N Butyl Lithium	2.382 kg	8.	Pyrrolidine	1.53 kg	9.	Tetrahydrofuran	6.58 kg	10.	Caustic flakes	1.484 kg	11.	Iodine	0.63 kg	12.	Ethyl acetate
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																																										
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		11.	Iodine	0.63 kg																																										
		12.	Ethyl acetate	4.49 kg																																										

425	Case No.:3/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00898/AM10/	RLA File :05/24/040/00410/AM10/	Lic.No/Date:0510256550 18.01.2010	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:4/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved
HQ File :01/82/050/00899/AM10/	RLA File :05/24/040/00436/AM10/	Lic.No/Date:0510256552 18.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/156/2008-PI-III dated 14.11.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1,dimethylethyl-6-(2[2-(4-fluorophenyl)-5-(1, methylethyl)-3-phenyl-4[[(phenylamino)carbonyl]-1H-pyrrol-1-yl)ethyl)-2,2-dimethyl-1,3-dioxane-4-acetate	1.26 kg
		2.	Methylene Chloride	3.15 kg
		3.	Diisopropyl ether	1.43 kg

RA concerned may take further necessary action as per above decision of NC.

427	Case No.:5/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00900/AM10/	RLA File :05/24/040/00437/AM10/	Lic.No/Date:0510256553 18.01.2010	Defer Date:02.03.2010
Decision :Committee decided to defer case for 02.03.2010 for comments of Department of pharmaceuticals.				

428	Case No.:6/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00901/AM10/	RLA File :05/24/040/00444/AM10/	Lic.No/Date:0510256554 18.01.2010	Defer Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of pharmaceuticals.				

429	Case No.:7/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00902/AM10/	RLA File :03/94/040/00888/AM10/	Lic.No/Date:0310555686 18.01.2010	Defer Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of pharmaceuticals.				

430	Case No.:8/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case
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HQ File :01/82/050/00903/AM10/	RLA File :03/94/040/00880/AM10/	Lic.No/Date:0310555693 18.01.2010	Deferred Defer Date:02.03.2010
Decision : Committee decided to defer case for 02.03.2010 for comments of Department of pharmaceuticals.			

431	Case No.:9/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00904/AM10/	RLA File :03/94/040/00879/AM10/	Lic.No/Date:0310555700 18.01.2010	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of pharmaceuticals.			

432	Case No.:14/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved									
	HQ File :01/82/050/00909/AM10/	RLA File :09/24/040/00357/AM10/	Lic.No/Date:0910040616 20.01.2010										
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2,3 Dichloro Benzoyl Cyanide</td><td>1 Kg.</td><td>1.</td><td>2,3 Dichloro Benzoyl Chloride</td><td>1.50 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride	1.50 kg									
RA concerned may take further necessary action as per above decision of NC.													

433	Case No.:15/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved									
	HQ File :01/82/050/00910/AM10/	RLA File :09/24/040/00372/AM10/	Lic.No/Date:0910040619 20.01.2010										
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2,3 Dichloro Benzoyl Cyanide</td><td>1 Kg.</td><td>1.</td><td>2,3 Dichloro Benzoyl Chloride</td><td>1.50 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride	1.50 kg									
RA concerned may take further necessary action as per above decision of NC.													

434	Case No.:16/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009	Status:Case
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		02.02.2010	Deferred
HQ File :01/82/050/00911/AM10/	RLA File :09/24/040/00364/AM10/	Lic.No/Date:0910040620 20.01.2010	Defer Date:02.03.2010
Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

435	Case No.:17/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Approved									
	HQ File :01/82/050/00912/AM10/	RLA File :09/24/040/00410/AM10/	Lic.No/Date:0910040622 20.01.2010										
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in its 40/82 meeting held on 30.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Orlistat Pellets 50%</td><td>1 Kg.</td><td>1.</td><td>Orlistat</td><td>0.505 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Orlistat Pellets 50%	1 Kg.	1.	Orlistat
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg									
RA concerned may take further necessary action as per above decision of NC after verification of DML of firm.													

436	Case No.:18/45/82-ALC4/2009	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved
	HQ File :01/82/050/00913/AM10/	RLA File :03/94/040/00866/AM10/	Lic.No/Date:0310556131 20.01.2010	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

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Case No.:19/45/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status: Case Approved
HQ File :01/82/050/00914/AM10/	RLA File :09/24/040/00286/AM10/	Lic.No/Date:0910040639 20.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/239/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2S)-(1-Tetrahydropyramid-2-one)-3-Methyl Butanoic Acid	1 Kg.	1.	L-Valine	1.11 kg
		2.	Methylene Chloride	13.41 kg
		3.	Iso Propyl Alcohol	4.45 kg
		4.	Methanol	6.47 kg
		5.	Acrylonitrile	1.00 kg

		6.	Methyl Chloroformate	1.43 kg
RA concerned may take further necessary action as per above decision of NC.				

438	Case No.:20/45/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00915/AM10/	RLA File :03/94/040/00919/AM10/	Lic.No/Date:0310556311 20.01.2010	Defer Date:02.03.2010
	Decision :Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			

439	Case No.:21/45/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:45/82-ALC4/2009 02.02.2010	Status:Case Deferred
	HQ File :01/82/050/00916/AM10/	RLA File :52/24/040/00030/AM10/	Lic.No/Date:5210029424 20.01.2010	Defer Date:02.03.2010
	Decision : Committee decided to defer case for 02.03.2010 for comments of Department of C&PC.			